ANNUAL PER CAPITA EXPENDITURE ON ANTI-MALARIAL MEASURES

134. SHRI S. MAHANTY: Will the Minister for IRRIGATION AND POWER be pleased to state:

- (a) what is the annual per capita expenditure on anti-malarial measures in Hirakud and Burla; and
- (b) what is the average incidence of malaria in those places?

THE DEPUTY MINISTER FOR PLAN-NING & IRRIGATION AND POWER (SHRI J. S. L. HATHI). (a) About Rs. 3.

(b) No survey of the area has been conducted with a view to finding out the malaria incidence. At present there are about 8 cases of malaria out of every 100 patients attending the hospitals at Burla and Hirakud.

MESSAGES FROM THE HOUSE OF THE PEOPLE

- I. The Air Corporation Bill 1953.
- II. The Tea Bill 1952.

SECRETARY: Sir, I have to report to the Council two messages received from the House of the People, signed by the Secretary to the House:

1

"In accordance with the provisions of Rule 115 of the Rules of procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Air Corporations Bill 1953 which has been passed as amended by the House at its sitting held on the 8th May 1953."

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"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Tea Bill 1952 which has been passed 42 C.S.D.

as amended by the House at its sitting held on the 9th May 1953."

Sir, I lay the Bills on the Table.

PAPER LAID ON THE TABLE

MINISTRY OF COMMERCE AND INDUSTRY ORDER NO. S.R.O. 744,

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of the Ministry of Commerce and Industry Order No. S.R.O. 744, dated the 22nd April, 1953, made under section 15 of the Industries (Development and Regulation) Act, 1951. [Placed in the Library, see No. S-63/53.]

THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 1953—continued

MR. CHAIRMAN: Mr. Parikh.

Shri C. G. K. REDDY (Mysore): May we know, Sir, whether we are sitting in the afternoon today?

Hon. MEMBERS: No. no.

SHRI C. P. PARIKH (Bombay): When I was speaking the other day I pointed out that under section 18E the rights of the shareholders were abrogated and that the winding up procedure cannot be taken by the shareholders, as suggested by the hon. Dr. Srivastava. If the winding up proceedings had to be taken, they should have been taken earlier when there was no power to prevent the shareholders. With regard to section 18D, it is mentioned in the proviso that no person who ceases to hold any office or whose contract of management is terminated shall be entitled to compensation for the loss of office or for the premature termination of his contract of management provided that nothing contained in this section shall affect the right of any such person to recover from the industrial undertaking moneys recoverable otherwise than by [Shri C. P. Parikh] way of such compensation. Therefore the rights of creditors, Sir, are also safeguarded.

Then, Sir, a point was also raised with regard to contracts which were outstanding and which were entered into by the concern. With regard to that, Sir, the new management will take over all contracts except those which are entered into in bad faith and which are against the interests of the company. If the concern had entered into contracts in bad faith those contracts could be varied or cancelled

Then, Sir, the provisions in section 17 of the principal Act were not adequate, nor very clear and they were the subject matter of legal interpretation and therefore these provisions are put down here in section 18B of the amending Bill. These provisions are necessary in order that Government may take over the management without any legal complications.

Now, coming to section 18A, it is mentioned that a concern when it is taken over, the maximum duration will not exceed five years and if the period is to be more, the relevant notification will be placed before both Houses of Parliament so that Parliament will have an opportunity to discuss the necessity for such a step by Government. That safeguard is there If Government feels that management is to be continued for a period beyond five years, then adequate powers are taken so that the concern is properly run or stabilised and run in a way which is in the best interests of the But the controversial procountry visions are sub-clauses (a) and (b) of section 18A This arose out of the original section 15 And what does that section say? It says that investigation is necessary when a concern is run in a way which is highly detrimental to public interest What are the conditions for such an investigation to be made? The Government can cause an investigation to be made if it is of opinion that there is a fall in production and there is no justification for it having regard to the economic conditions in the country So it is expressly mentioned that there may be a fall in production for which there may be causes which are not justifiable. Only when there are no causes justifying a reduction in production Government will investigate into the matter. The other condition mentioned is marked deterioration in the There also, there is a qualification-"which could have been or can be avoided". If the concern is not exercising proper care to improve its quality or allows its quality to deteriorate, Government will step in. The next cause is undue rise in the price for which there is no justification. There may be causes operating in such a way that there may be a rise in the price and an investigation will be made when there is no justification for rise in the Government may also think it fit to investigate into the matter for the purpose of conserving anv sources of national importance. If the undertaking fritters away resources of national importance, then Government interferes to see that such resources are not frittered These are the conditions laid down under which Government will cause an investigation to be mad**e**.

Now the great lacuna in this is that when this report is submitted to Government, no opportunity is given to the unit which is charged with these defects. A unit may have its own difficulties and must be allowed to make its representation. If the investigating officer does not incorporate these facts in his report, then naturally Government will not be seized of all the facts which are relevant. The investigating officer may omit the representation made by the unit which is under investigation So I think, Sir, the right of representation to the unit should be there, and it is more so when section 5 (4) (b) is being omitted. Section 5 (4) (b) states: "The Central Government shall consult the Council in regard to the exercise by

the Central Government of any of the powers conferred upon it under section 16 or sub-section (1) of section 17." Under the original Act the Central Advisory Council was to be consulted and the Central Advisory Council could very well point out to Government that full representation of units should be there and that Government should try to understand what are the difficulties and what are the handicaps under which the unit Without fully realising is suffering. those things, it is no use charging a concern and accusing it of certain defects which may be only in the imagination of the investigating authority. Therefore, Sir, it is very necessary that some authority should be there in order that the unit under investigation may have full right of representation either to the Advisory Council or any other body. Or it should be expressly mentioned here that this report of the investigating officer will be submitted to the unit concerned and the representation of the unit will also be considered before Government any action. In such matters the unit under investigation should have the right to approach the Minister Industry. Here there is no protection given to the unit to represent its case and therefore. Sir. this defect should be remedied either by naving a small sub-committee or by consulting Central Advisory Council or giving the concern a chance to be heard.

With regard to the omission of subclause (b) in section 5(4), I do not know how it is drafted, because omission of sub-clause (b) leaves sub-clause (a) and when there is a sub-clause (a) naturally it is presumed (b), (c), (d) are there. There cannot be a sub-clause (a) alone. I do not know whether it is a legal defect. Although I have passed my law examination, I have not practised law, and I do not know how this should read

Then, under section 5 sub-section (4) there is another provision. The Government may consult the Advisory Council in regard to any other matter connected with the administration of

the Act. The words "any other mat ter" are also retained in this The word "other" was there section. when section 17 and section 16 were Then the Central Advisory Board may be consulted in regard to "other" matter. When clause (a) is omitted, the word "other" is not necessary, and I think the phraseology reou rcs some amendment. This is late stage, but this Chamber is a revising Chamber, and I think this is a defect, and if it is, then the hon. Minister for Commerce and Industry may look into the matter and see how this Act as it is amended will read with the deleted clause which he has suggested.

I now come to proposed section 18A clause (a). There it is proposed that if after investigation provided for in sections 15 and 16 it is found that the industry has not shown any improve ment after directions being given then, if Government thinks fit, it can take over the concern. Here, there is ample time left for Government to consult any body of people—either the Central Advisory Council or any sub-committee. There is no hurry about it, unless circumstances have drastically changed, in which case the concern will come under sub-section (b). But under sub-section (a) there is sufficient time for the concern to improve, there is sufficient time for Government to give adequate notice, and there is sufficient time to consult the Central Advisory Council. Therefore, the final decision in taking this drastic step of taking over the concern, even when directions are given by the Central Government to the industry to improve, should not lie with Government alone. When the concern has defaulted. Government should put the case before some committee. That committee is constituted statutorily under this Act. But that committee is ignored. There will be no delaying tactics, because naturally all these matters can be disposed of quickly. I know it is not the intention of the hon. Minister to do things withcommittee. out consulting the when it is statutorily provided that

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there may not be consultation, naturally means that the committee will not be consulted, and it is presumed that Government will arrive decision by itself. I know that the hon. Minister will not do that. But there are certain apprehensions in the minds of those who are concerned that inpenalised. nocent persons may be Therefore, if Government gives assurance that they will consult committee, either formally informally, then it will be satisfactory. I think the hon. Minister has given this assurance at one place or the other, and if he gives the same assurance here, that will go a long way in removing misapprehensions from the mind of the industrial community as regards the working of this measure.

Now, as regards sub-clause (b) of section 18A, this provision, in opinion of many people, and especially in the opinion of the industrial community, is drastic, arbitrary and revolutionary. I say that one need not have any apprehensions on this count, because the words used here are "is being managed in a manner highly detrimental to the scheduled industry concerned or to public terest". I think that when the words "highly detrimental" are used, there should be no misapprehensions in the mind of the industrial community that the hon. Minister will act without a prima facie case. He will take action only if the facts are apparent, only if the facts are manifestly clear. Friday I pointed out to him cases where a situation had arisen which brooked no delay in taking over the concern. A situation may arise where a concern has not paid its workers for months. Situation may arise where labour itself is taking charge of the management. Such cases have occurred and are occurring. Therefore, the hon. Minister takes upon himself the responsibility, on account of the facts being clear, of taking over concern. And I think even when he takes over, he will consult, formally or informally, the members of the Council whom he can take into confidence. I may mention here that there are six members on the Central Advisory Council who are Members of either House of Parliament, and Parliament sits for seven months in the year, and I think when he takes this step he will consult some of the members formally or informally. Various interests are represented here, and I think there should be no misapprehension in the minds of the members of the industrial community that this step will be taken in haste or without waiting for proper facts to be placed before Government and without weighing thosefacts. When such a situation suddenly it takes time to consult the arises. Council or any committee and the may have occurred and it mischief may not be possible to remedy the damage afterwards. This provision is only in order to deal with rare cases. The hon. Minister has given an assurance that he does not contemplate using the power in a general way. If that assurance is acted upon, then there is no apprehension of any kind

But I may point out that the misgivings of the industrial community are based on various other grounds. I would request him that when he receives the reports of the administrative staff. he has to be very cautious. When he listens to the report of the administrative staff, he also has listen to what is the opinion that exists in the country and the opinion of the industrial community, which is also governed by certain methods and certain facts and this will also go a long way in helping Government. On the Central Advisory Council he has appointed many Parliament Members of his own choice. I may mention the names here. One is Dr. Ramaswami Mudaliar, the second is Pandit Kunzru. the third is Shri Khandubhai Desai. the fourth is Shri Harihar Nath Shastri, and the fifth is myself. These are no appointments made by any association: all members are of his own choice. There are also members from the general public. When this is the case, I say, let him consult some those who are available to him before

he takes any drastic step, and that will allay any misapprehension that may be in the minds of the people. That is very necessary when we want public co-operation in the formation of capital, when we want industrial development in the country, and when we want that capital should not be shy. Capital should not be made more shy by methods which are objectionable.

This amending Bill is of a revolutionary nature. It should be of a revolutionary nature. It is however justified on various grounds. This Bill is not for nationalization of industry. This Bill is for the regulation of industry so that it may not have to be nationalised. Out of the 1,500 units in the country, only about 30 or 40 units may be mismanaged. With regard to the rest, they have no cause to fear and honest units will be taken over. With regard to the 30 or 40 units, if they are managed in a better way, or, in other words, if they rationalize their management, then nationalization will be avoided. If the industry is run in the larger interests of the country. Government will have no cause nationalise it. Therefore, this which is largely for rationalization of management, is to be welcomed by all persons who want to carry on undertaking honestly in the interests of the industrial development of the There should be no misapcountry. prehension on that scope. The amending Bill may be of a revolutionary nature. But the days of laissez faire are gone, and in this Schedule the industries which are shown protected in one way or other. Imports of products which compete with these industries are restricted. Therefore. these industries are enjoying protection at the hands of Government in one way or other, and the consumers are paying for that. That aspect must be understood by those who are critics of this measure. When Government take the step of controlling imports in order to protect the industry, then it stands to reason that the methods of costing, the methods of quality manufacture, and the methods of rationaliza-

tion of management should also controlled in the interests of industrial development, not only for industrial development but also for regulation. For, proper development will when there is proper regulation. Some of the misgivings in the minds of the members of the industrial community arise because of the actions of some administrative officers. Administrative officers at higher levels are quite honest and of great integrity and they take great pains. But the fact is that reports are prepared by the lower strata of the administrative service. When the lower strata of the administrative service prepare reports, I have found on many occasions that the higher administrative staff support what is done by the lower administrative staff. That, Sir, is a great defect in the present Administration and the hon. Minister should enquire into this fact and take suitable steps in this direction. Then, Sir, there will be no cause for misgiving. I was, Sir, charge of the industry in Ahmedabad for three years and I found, Sir, number of cases where the administrative officers have tried support their department and the representations which were made even by honest persons, who may be disinterested or who may have no axe to grind, were not enquired into by them.

SHRI B. GUPTA (West Bengal): But some Secretary is being tried.

SHRI C. P. PARIKH: Sir, I do not want to lay the line of demarcation. I have said 'higher' and 'lower' and you can give your own judgment on them. Well, Sir, this is the position that is obtaining at present. You must trust some people also outside your Administration and then you will be in a position to improve your Administration and that is the remark that: I am making here in order that this may not be called by the industrial community drastic, arbitrary or revolutionary and if proper steps are taken, they will be welcomed and the industrial community will be satisfied that their case is represented and it is

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heard. If there are honest persons, persons with integrity, ability experience, in the Administration, in also people the other spheres equally honest, equally competent, equally experienced and I say, that their knowledge should be more relied upon than the knowledge of those coming from the lower administrative strata I know, Sir, many concerns have suffered in the past From my experience in Ahmedabad I have found that there is a lot of harassment caused to the industrial community on the part of the lower grade staff and when I brought my complaints to the higher authorities, only then the situation was remedied But the lower administration has a great audacity to take many measures as to cause much harassment to the people. And Sir. if the hon Minister goes deep into that matter, he will find that there will be a number of cases in which by listening to the other side, he will be really doing a great deal in improving his Administration.

Now, Sir, there is a great responsibility charged on the hon. Minister for Commerce and Industry when he takes over any concern Concerns may be of two kinds-economic and uneconomic. He has mentioned in the other House that he will take over only the economic concerns because financial obligations or financial responsibilities will not be there and when the concern is economic and it is mismanaged, it is very easy to improve it I do not know, Sir, whether he will stick to the statement which he has made, but in a large number of cases, greater production is required to relieve scarcity and uneconomic units will also have to be run And there should be no delay in improving the mismanagement existing in the uneconomic units. He says, "I will not take over the uneconomic units", but, Sir, when there is a serious fall in the production - in the country and when the prices are rising, then he will have to take over those uneconomic units also That is what I can visualise.

Then, Sir, the method of his taking over is very important. With regard to the economic units he has mentioned-in sect.on 18B-that he will appoint managing agents, directors or a body of persons I congratulate him again on putting in the words "managing agents" because it shows that the Government has still confidence in the managing agency system. The present industrial development of the country, I can assure you, is built on the managing agency system and not on the directorate system The directorate system

SHRI C G K REDDY (Mysore): Who introduced this managing agency system? Surely it came from England.

Shri C P. PARIKH: It has proved very useful for the development of this country. That cannot be denied, Sir, because the industrial development of this country means the elimination of foreign imports or the non-existence of foreign products in the market. And those persons who have been managing agents of industries in this country have saved this country from exploitation by foreigners. If that is not admitted, Sir, I think the reason is quite clear ...

Shri B GUPTA: How do you discover it?

SHRI C P PARIKH In this country, Sir, I see that the managing agency system is at fault in this way there is an excessive remuneration paid to the managing agents for the For that, work they are discharging Sir, the Company Law amendment is coming and I hope that their remuneration will be reduced to a degree which is reasonable. But the institution of managing agents will remain and think, Sir, it is a very good thing that it has been recognised. We know how the managing agency system is very ımportant The managing agents are devoting almost all their time to their The managing agent knows concerns when to buy, when to sell and when to renovate or recondition or modernise his concern You will find Su

there are various units of the same size and the earning capacity in each case differs and it differs on account of the managing agent who is there. The ability, experience and knowledge of the managing agents have to be recognised and it is therefore, Sir, that the hon. Minister has thought it fit to put "persons who can make the concern better and not worse". The hon. Mr. Srivastava pointed out that by taking over it may happen that concerns are made worse. I think, Sir, the hon. Minister does not want to take over for the fun of it. If the concerns are not managed in the way in which it is desired that they should be managed or if it is not an improvement on the past management of those concerns, then the steps that he has taken will be found to be absolutely wrong. Sir, the hon. Minister takes a responsibility and there may be a question before the House and even a short notice question can be there as to why wrong steps have been taken. So, his responsibility is greater and I know that these steps will be taken only in very rare cases-only about 15 or 20 concerns out of the total number of 1,500 concerns which are existing in the country.

Then, Sir, as regards the industrial cadre and the industrial managing corporation, which were also suggested by some Members, Sir, they cannot be built up in a day. Secretaries departmental officers will not be able to govern the concern so well as a man, who is responsible for governing it and who has his own stake in the business, will be able to do. "Own stake" is a very important phrase which am using. People who have no stake in the business wish to go when the time is 5 o'clock and leave the concern. That is what is happening in the jute mills. But if you look to the other type of persons, they spend almost all their time in their concerns. know where they can buy cheapest: they know where they can sell dearest; they know the market very well; they know when to modernise the industry. All these cannot be done effectively by an industrial cadre. You may have any number of secretaries; you may have any administrative staff; still you cannot do it so well. The Indian ousinessmen have proved very well in competing with other persons: thev have faced the British competition; they have faced the Japanese competition. We can find some persons, some capable persons, who have made their mark not only in this country but also outside. Therefore, S.r, I am pointing out that the industrial cadre alone will not be sufficient. Then, Sir, it has been suggested that the industrial managing corporation should be there in order that they may have funds and may possibly manage better. Who will represent this industrial managing corporation? That is the main thing. Sir, the experience, the ability and the knowledge of the concern, the knowledge of the market, the sense of the market, these are all important things and only persons in business who devote all the 24 hours to these things, can do this work better. I have heard of many doctors, lawyers, economists and others entering into business and losing all their money, which they had earned in their vocations.

SHRI B. GUPTA: Because of the monopolists.

SHRI C. P. PARIKH: They have lost on account of their merely theoretical knowledge. The days of the monopolists are gone. There can be no monopoly after this Bill. The whole field is now open to the hon. Member and any critic. He can enter it.

SHRI B. GUPTA: Never.

SHRI C. P. PARIKH: And let him see how he is able to run the show. It is easy to criticise but it is very difficult to work an industry on proper lines, on lines by which you can stand in competition, by which you can be at the top in that business.

SHRI B. GUPTA: It is because "TOU have captured everything.

SHRI C. P. PARIKH: I will go to the next point.

MR. CHAIRMAN: You have already taken a long time, Mr. Parikh.

SHRI C. P. PARIKH: I only want to say a few more words in order that the hon. Minister may assure the industrial community that the industrial development of the country will not be retarded. Sir, I may point out that the jute industry is not managed Even though the Government are taking steps to improve the jute industry. it must be emphasised that it is an industry in which we had captured foreign markets which we are losing fast. We should explore the causes why we cannot maintain those markets which we were enjoving. The policy should be to maximise the export of jute goods from this country. As it is, we have neglected the jute industry by cutting down the number of hours and by the imposition of export duties. I would particularly invite the attention of the hon. Minister to the need for looking after our jute industry.

With regard to the measures in the Bill, I can say that industry has nothing to fear on this account if the measures are exercised in a proper Nationalisation should better be postponed. Many hurdles are there; many other misgivings are there, which ought to be removed.

The next point is about foreign interests here. This Bill has brought forward to see that foreign interests do not make such headway here as to be prejudicial to national interests. The original section 11 says:

"A licence or permission sub-section (1) may contain such conditions including, in particular, conditions as to the location of minimum undertaking and the standards in respect of size to provided therein as the Central Government may deem fit to impose in accordance with the rules, if any, made under section 30."

So, this Act regulates the entry of foreign capital into this country, and no industry can start without a licence from the Government.

SHRI B. GUPTA: What about the existing ones?

SHRI C. P. PARIKH: Before an industry is established in this country, the Government will see whether it is in the interests of the country, whether it is an industry which can be built up by Indians themselves. These are the factors that are gone into. All agreements which are entered into by foreigners are examined by the Licensing Committee and great control is exercised on the foreign capital which may come into this country. Government studies whether we can stop inports by asking foreigners to establish their concerns here.

SHRI B. GUPTA: And import their capital.

SHRI C. P. PARIKH: This Bill gives special exemption to the three oil refineries in the country. The sections of this Bill will not be applicable to the oil refineries. This is the exception made. Before this exception was given, the Government considered well and satisfied itself this industry could not be developed by Indians themselves and that capital required and the technical skill required would not be available within the country. There is no point in imposing restrictions which the foreign concerns will not accept, so long the industry itself is in the larger interests of the country. All these questions are considered by the Licensing Committee on which sit Members of this House as well as Members of the other House. I can testify to how the Licensing Committee is treated by the hon. Minister. 82 cases were put before us for licensing industries in the 80 were recommended country. Government. Two were left to decision of the Committee. In one case we approved and in the other we disapproved, and the Government carried out our recommendations. Therefore I want to say that the Government does not act in an arbitrary manner which will be prejudicial to the interests of the country.

I may point out to the hon. Minister that instead of taking drastic action under section 18, a mere warning will be sufficient to improve a concern First, he must warn the concern to behave in a proper manner. He himself quoted the case of the Indore Mills. He warned the Indore Mills that if such and such improvements were not made by the management, the concern would be taken over. The management took heed of the warning and carried out the necessary improvements. Therefore I have to ask him that a mere warning will be sufficient and should be resorted to in the first instance.

He must also examine why a concern is not earning. It may be a case of surplus labour in the industry. There are cases in which different concerns of the same size have different strengths of labour. One concern employs 1,000 men and a similar concern employs 1,500 men. The hon. Minister should examine how much of labour a concern can actually stand. This should not be examined by the lower administrative staff.

SHRI B. K. MUKERJEE (Uttar Pradesh): Having the same sort of machinery?

Shri C. P. PARIKH: Yes, having the same sort of machinery. Only the management should not retrench labour in such a way that the labour will be in the streets. (*Interruptions from Mr. B. Gupta.*)

Mr. CHAIRMAN: Mr. Gupta is making up for his long absence.

SHRI C. P. PARIKH: I will be able to give a reply to whatever he says. With regard to surplus labour, Sir, it must be investigated, and this should not be considered as a ground of inefficiency. The management might be taking all steps as enunciated by the

Planning Commission in regard labour, by trying to find out alternative employment, etc. Only labour should not be thrown out in the streets. Then, there might be over-production also at times. It might be a case of seasonal work or seasonal demand. Government should not try to take over an industry simply because of overproduction or under-production. These things should not ipso facto be made grounds of inefficiency. These things might happen in the future and therefore I appeal to the hon. Minister that these factors should be taken consideration before he considers concern as mis-managed or inefficient.

Now, Sir, I will come to the small undertakings for which the amendment is also made. Now the hon. Minister has wisely taken also the industries which have less than Rs, one lakh capital under its purview under this Bill. It means factory employing 50 or 100 persons, 50 with power and 100 without power. Therefore it is covered by the definition of factory. He has provided exemption under clause 29(b) because some small concerns are wiped out by large undertakings. He wants to study these small undertakings and if they are going on properly, he wants to encourage them. The policy of the Government seems to encourage small industry but this section is to see that these small undertakings don't advantage by producing spurious drugs. or adulterating drugs. If they take undue advantage, should the Government not have some control on them? Therefore they are brought under this section. He has tried to define it by saying that no new article can be manufactured without the consent of Government. That important provision is necessary because the Ministry of Commerce and Industry have big responsibilities. Some small concerns manufacture articles which are not conducive to civil liberty such as explosives which are not considered desirable for public safety. Therefore control is necessary.

Before I close I wish to go to Chapter IIIA. The industry is controlled in

[Shri C. P. Parikh.]

matters of management. As regards control on labour, the Labour Relations Act is there. But the prices and other factors are also of great importance to the country and therefore he has brought in here although the Essentrial Supplies Act and the Supplies of Goods Act are existing. Those acts are expiring in 1954 or 1955. But the Amending Bill will be permanently on the Statute. Government, in a controlled economy, has to see that there is proper distribution and that prices are reasonable.

Section 24A is very punitive. For the technical offence of one employee all the Directors of the Company are made liable. That is not fair and just. The Directors sometimes do-not know what technical mistakes are made when they employ. 1,000 to 1,500 persons.

SHRI C. G. K. REDDY: What is the Company Law on this matter, whether the entire Board of Directors are liable or not?

SHRI C. P. PARIKH: They are liable under the Factory Act and this act also puts a seal on that. I am pointing out to him that it is no use involving the Directors unless they have knowledge of the mistakes. It is no use penalising all the Directors. Because I know. with the existing provision, many Directors refuse to come on certain concerns and they say 'why take such responsibilities'? Why should they be penalized for one worker's Therefore I would ask the hon. Minister to examine this. Even though it is a late stage, if he wants formation in this country, if he does not want to harass the people promoting industries, then these factors should be taken into consideration and unless the intention or knowledge is there. the man should not be penalised.

There is another clause dealing with substantial expansion and articles manufactured. It is right that they are also brought within the purview of the discretion of the hon. Minister. It is no use entering into litigation as to what is substantial expansion. The Government's judgment should be final There must be some confidence in the Government especially when it is conducted on democratic lines.

Sir, with regard to one amendment which is brought forward by Shri Kishen Chand I would like to say this. He says:

"Subject to the condition that noliability is created on the understanding in any way and the original management will not be responsible for losses incurred by new management."

Sir, if the original management is responsible for the losses which are incurred in the old year, then naturally when the new concern is taken by a new man, he will take one or two years to do it properly and how can he be held responsible for losses which are inevitable and which he would have incurred even though the old agent was managing? Therefore we must have some trust in Government in these matters.

With these words, I support the amending Bill.

SHRI C. G. K. REDDY: Mr. Chairman, Sir, I will not go into the details of the Bill. In fact I have tabled one or two amendments and when the occasion arises, I shall certainly refer to them. But in discussing this Bili, a good deal of principles have been brought in by hon. Members and should also like to make my contributions in so far as those principles are concerned. I was rather surprised, not exactly surprised, by my friend Mr. Ranga when he said that he has become convinced after 5 years independence that there is no case for nationalisation. He said in passing. that because of the fact that there has been a paucity of trained personnel torun these nationalised industries and also because of the experience that, he seems to think, has been gained' during the last 5 years through the

nationalised industries, he thinks that we should go very slow and be very circumspect so far as the policy of nationalisation is concerned.

Sir, the faith in the principle of nationalisation is not dependent any temporary conditions. If we have not the staff, it does not mean that our belief in nationalisation should become any the less. Our responsibilities and our duty should be to train more and more staff so that nationalisation of which we are convinced and which, I think, even the following Government, its general policy, half-heartedly accepts, may go forward. So our responsibility and duty under these circumstances.....

SHRI H. P. SAKSENA (Uttar Pradesh): We are committed to it.

Shri C. G. K. REDDY: So the Congress Party says, but by their actions we can well see that they are not committed to it. They are committed to skipping it at every corner. Having said that, I would like to say that so far as I am concerned or the greater section of the Opposition is concerned, we are fully behind this Bill that there must be some restrictions put on the development and there must be regulation of industries in the country,

[MR. DEPUTY CHAIRMAN in the Chair.]

because one of the articles of our faith is planned economy. But I am sorry to say that although the Government have introduced this Bill, they don't seem to appreciate what exactly the implications of planned economy are. You cannot have half-hearted measures, you cannot take a measure and stop half-way. You cannot take measures which would not have the full effect of a planned economy. This may be a piece of one of the few steps that can be taken towards economy but planned economy cannot be introduced or laid down in this country or any other country through one of those acts. Each act must fall into its place and the whole thing must come together. Therefore, I feel, that although I am going to support this Bill and although

we should see that Government or some agency should regulate and see that help is given to develop the industries in the country, we should also not forget the fact that merely because we are passing this amending Bill into an Act, we are taking a big stride forward towards planned economy or towards nationalisation or towards any other thing that we believe in. I am stressing this fact because every time when a question of nationalisation comes, every time regulation of industries or restrictions to be placed on industries in the interests of the public come forward, the Government turn round and say "Look at the Bills that we have passed and the Acts that we have put on the Statute Book. We have the powers to regulate and when the time comes, we shall regulate."

As the hon. Minister in charge of this Bill has himself told us, ever since 1951 there have been only two cases which have come under the purview of this Act. In spite of all his experience, in spite of his own inclination, this is the position. It is not as if there have not been any occasions for bringing this Act into operation. In spite of the fact that there have been occasions for that, we find that only two cases have been brought under the operation of this Act. Now I should like to ask the hon. Minister why he wants to take additional powers if he does not want to exercise even those he actually has now. If he is convinced—and I take it that he is convinced-that conditions in our country today are such that a good deal of regulation, a good deal of assistance and other developments under governmental auspices are necessary, why does he not take advantage of those powers which already has? If he does not use even those powers, what is the meaning of giving him more powers or in his asking for these additional powers? these facts and by your own past performances we are convinced that you are not going to exercise these powers at all. Then what do you want them for? Do you want them just to make a show of your regulating industries?

[Shri C. G. K. Reddy.]

Is it because you want to show that under governmental auspices the development of these industries is going As far as we are concerned, I may assure the Government that we are not to be fooled by such professions. All that we can say in supporting this Bill is that there are occasions for controlling the development of our industries and all these powers of control will have to be fully used to prevent haphazard development of our industries. The uneconomic industrialisation, that has been carried on during the last few years and that is still continued to be carried on, should checked in the national interest. When I say that I am only giving expression to the fact that the country is fully prepared for a planned economy where every activity of industry is properly regulated not by Government but by the people of the country. That is the difference between nationalisation the Government brand and the nationalisation or the socialisation of our brand, of the brand of the people.

Having said that, I would like to ask the hon. Minister what exactly the development councils and more espethe development wing of the Commerce Ministry have been doing all these years. We have heard that this development wing has been in existence for nearly twelve or years now. It is supposed to examine the conditions under which a given industry is working and in the event of defects existing, it is also supposed to recommend ways of improving it and to give it facilities for importing of essential supplies or devisother methods of ensuring their supply to the industry. But as far as I am concerned, I feel the record of this development wing is the saddest and probably the worst of the Commerce Ministry. I do not want to make the accusation that on many occasions this development wing has sold the country to foreigners. I do not want to go so far as that; but they have been partial to foreigners under no circumstances can that

excused. And it is all the more regrettable that this development wing under the very nose of the hon. Minister and the Government here should go on being partial to foreigners. I shall quote only a few examples of how they have shown partiality to foreign interests in one industry or the other. Sir, naturally as an Indian citizen who is interested in the indigenous industries, I am totally opposed to giving foreign interests advantages

over our own interests. If the 10 A.M. Government thinks-though I do not subscribe to that view-that for the time being we should encourage foreign interests here, in the interest of the development of our industries, I am willing to concede that they should also be given certain facilities. But what reason is there for saying that they should be treated with the utmost partiality? partiality is to be shown at all, it should be shown to our own industries against those of the foreigner. what is actually the case?

If I may quote one example, let us see the affairs of the Metal Box Company of India which is established in Calcutta. It is not as if it is a premier factory which has been manufacturing cans and such things for the last one hundred years or so. Comparatively, it is a new factory. into existence in 1933. And as we know, if it is a metal box factory or any other factory which is dependent for its production on other primary industries, there is almost always an indirect interest and an indirect control of this particular industry, and I find that the Metal Box Company of India is also controlled in one way or other by Messrs. Carreras or other concerns which use cans that are supplied by the Metal Box Company of We have seen after the war, although this company was only five or six years old, but as we can expect when a foreign government was here, this Metal Box Company of India got tin plate for something like 80 or 90 per cent. of its rated capacity. whereas the other companies which

have been established much earlier and which are as efficient and which also have been supplying their products during the war and have proved their efficiency to be able to supply all that the Government needed, they did not get anything at all. Whereas the Metal Box Company got about 80 to 96 per cent. of the tin plate that is absolutely essential for the manufacture of the cans and boxes, the other concerns controlled by Indian interests sometimes got only 15 per cent. or sometimes only 10 per cent. This is what happened till 1947. I do not hold this Government responsible for what happened before 1947. But the same people who were there before in the Development Wing of the Commerce Ministry are there, they continue to be there and even today I find the same partiality that was being shown to foreign concerns is continued to be shown to them. I have a letter here sent by the Iron and Steel Controller sometime in 1947, in fact on 9th January, 1947. I am aware that the hon. Minister and the present Government is not responsible for.....

SHRI B. GUPTA: Was not the interim government there?

SHRI C. G. K. REDDY: It was there, but I shall continue my story. As I have said the Government had to give the quotas of essential materials and in this case they had to give quotas of tin plate to the can manufacturers. The Metal Box Company of India which, in my opinion, should along with other British interests have been shunted out of the country, continued to get as much as 80 to 90 per cent. of the quota that they used to get. Not only that. The letter says:

"To Messrs. Tinplate Company of India Ltd., Calcutta.

Dear Sirs.

I hereby authorise you to release to Messrs. Metal Box Company of India Ltd., Calcutta, all surplus Tinplate stocks that you may have from time to time under advice to this office. Payment will be made to you by the Company." I said this letter was written in 1947, January. This Government was not there and they may say that though the interim government was there, they were not entirely responsible. But if this thing continued till 1952, surely Government is responsible. They have received written demands and they have got representations from our own industrialists in the same industry protesting against that order, against that letter. But what has the Government done? If they want to be partial, they must show partiality to our own industrialists. Have they done that? No, the Metal Box Company of India, this British firm continues to get the extra partiality, this extra favour from our own Government. Is that manner in which the Government expects to regulate and develop industries?

If the powers taken in this Bill are going to be used so that the Metal Box Company of India or any other Company in any industry of the country which is controlled and owned by British interests can prosper, then I shall say that it is better you do not take these powers. It is better that we contend against them in the free field rather than that Government should take the powers under this Regulation & Development Act to see that foreign interests against our own interests should enjoy those privileges which our own interests do not enjoy.

If I may clarify further, Sir, it is not as if the capacity of the Metal Box Company of India is larger than any other company or of all the other companies put together. If you take the rated capacity you will find that there are one or two other companies owned by Indian interests who can manufacture not only the same quantity but could also manufacture a wide variety which the Metal Box Company could not manufacture. In spite of that, you continue to show this favour and then, after having shown the favour, you come here and ask us to give you more powers, for what I am entitled to ask. Is it because that you allowed the [Shri C. G. K. Reddy.]

Development Wing of your Ministry to go on selling the country to the foreigners? As I said, I am not willing to accuse the Development Wing to that extent but I am within my authority to ask "Why did the Development Wing do it? Under what conditions did it do it, and why does it continue to do it even today?

That is only one part of the story. Let me quote another instance. Again and again when the Opposition points out to the Ministry-it is not as if we are not interested in our country; we are as much and, perhaps, even more interested than the Government in power-we have again and again asked "Why does the Government assist the British interests in this country? Why does it go on pampering British interests? Why does it go on encouraging more and more interests to come in?" I see that the hon. Minister is nodding and saying 'No', but, in view of these facts, what is the answer that he is going to give. I shall be very much interested to know.

Sir, the other day I asked a question about the incorporation and institution of a Mill in West Bengal, The Tribeni Tissues Ltd. I asked if the Imperial Tobacco Company of India had any interests in it: not that I was not sure of it. I know that M/s. Akser Lawrie of London who are the principals of Balmer Lawrie & Co. of Calcutta are the sole buyers and suppliers of the Imperial Tobacco Company of India and Balmer Lawrie & Co. are the Managing Agents of this mill T asked the hon. Minister when this Mill which manufactures cigarette paper produces up to its rated capacity, whether it would be the policy of the Government to stop all further imports of cigarette paper, and the hon. Minister said without any hesitation whatever "Of course. will stop as soon as indigenous production will be able to supply the demand".

I want the hon. Minister to understand and the Government to under-

stand the implications of the insidious invasion of our economic field by the British interests. It is a good policy that as soon as indigenous production comes up to a certain figure, when it can supply the demand of the country, it is a good policy, a very patriotic policy, to stop all further imports. But, if the supply here is dependent entirely on, and controlled entirely by, British interests, it is no more a patriotic act; it is going to put us into all sorts of difficulties. Now, Sir, the Imperial Tobacco Company of India is not a little company operating in a by-lane of Calcutta. It is a world monopoly and if the hon. Minister and the Government is interested in history of the Imperial Tobacco Company, they will know that whenever they went into a country, they saw to it that every cigarette manufacturing company either sold out to them or they were snuffed out. Since may be rather difficult for them in this country to follow such a monopolistic policy which they have proved to the hilt so far as we are concerned in every country that they invaded, they have stopped this tactic knowing full well Government's policy in the matter, but seem to have adopted an indirect, but insidious policy. Now, the hon. Minister is going to stop all supplies imported cigarette paper. We our own national cigarette manufacturing industries who will be forced to go on taking their supplies from Tribeni Tissues Ltd. which is another name for Imperial Tobacco Company, as I have already indicated. Sir, if I may go into a little technicality: the quality of a cigarette, to a great extent, depends on the quality of the cigarette paper. If the quality of the cigarette paper is a little less than what it should be, is a little below the standard, then the entire cigarette, whatever the quality of the tobacco may be, is ruined. What prevents Messrs. Tribeni Tissues Ltd. tomorrow from supplying to one of our own manufacturers cigarette paper which will ruin What prevents Messrs. its market? Tribeni Tissues from knowing, from the demand that is made by a particular company on them for cigarette paper, the entire production figures of that particular concern and in what manner that concern distributes it? All these things, we are presenting to them. These are the conditions in which, with a great deal of complacency, this Government comes and tells us "Don't think of things as they were in 1947 and before".

I am not talking of conditions before 1947. In many fields and in many respects I shall say that conditions today are far worse than what they were under the British Government. I was in Calcutta before the War; I knew the European population in Calcutta; I knew also the influence that they had at that time and it was of considerable regret to all of us that the premier city of this country should be controlled, almost, even socially, the European population at that time. I would only invite hon. Members who had visited Calcutta in 1935 and before, to go and have a look at Clive Street and find out what more influence has been brought to bear for the British interests in this country. We are not talking of before 1947; we are not talking like children who do not know how things are. If the Government want to be complacent about the British, it is only right that should point out that their complacency is going to land us in greater danger. To me, one of the prime purposes of regulating and developing industries in this country should be in favour of our own indigenous industries.

It is not a matter of law. According to law you can say that a European firm incorporated in India must have an equal footing with an Indian firm. That may be in theory; that may be in law; that may be in any other thing but practically, as a patriotic move, it is our duty to see that our own industries come up and every power that we take should be to see that our industries—not ten years later, but now—start progressing in a manner that we may be entirely self-sufficient in every respect and that we could be proud in every field of industry.

Now, Sir, I have only one more point before I sit down. Sir, there was a suggestion made in the other House by a very prominent Member and an ex-Minister of the same Departmnt. suggested the institution of a Board of Management whereby, if there are certain units which are about to collapse because of inefficient or bad management, the Government could supply the necessary personnel to lift that unit. It sounds very very good indeed, but those who understand the workings of economics know that this will land us in a greater mess. When I started my speech, Sir, I said that planned economy does not mean patchwork. I know that the Cabinet is a fine team of patch-work masters and they do not believe in the fundamentals of these things nor do they understand the implications of patch work. Now, Sir, take for instance, the soap industry where again one foreign concern supplies 70 per cent, of the demand of soap in India, namely the Lever Even the biggest industrial Brothers. houses in the country, like Tatas, are nothing compared to Messrs. Levei Bros. and the thirty per cent. has to be shared by the others.

Now, let us apply this principle of rushing efficient management to rescue of derelict soap manufacturers. Sir, you cannot touch this 70 per cent. You do not intend to touch it by your past performance and your present intentions. The Government does not want to touch this 70 per cent. which has been reserved for Messrs. Lever Brothers Ltd. Out of the 30 per cent. we have something like 100 or 120 units, excluding the little cottage units which manufacture soap. Now, Sir, if, for instance, one factory collapses because of lack of efficiency and lack of good management, the Government rushes with the personnel to bolster it up. If you lift up one unit which is about to close down, then some other. which is less efficient than this must close down. So eventually you will have to start rushing about from unit to unit to bolster up production which possibly may be higher than what we actually need. This will naturally land

[Shri C. G. K. Reddy.]

you in a great deal of mess. When they accept a suggestion which looks to be good on the face of it, I want the Government to examine the implications of it to know whether action that they contemplate is really in the larger interests of the country, and whether it will stand the test of time. You may, as I said, be able to help one small unit somewhere rushing to its help, but by rushing to the help of that unit another unit is affected and must need close down. That is the law of economics. You cannot keep one unit down, so that the other unit may survive. So unless this regulation is properly done in all its aspects it is not going to succeed.

Take for instance the control of rapital issues under the Finance Department. If you are taking powers under the Commerce Ministry to regulate and develop industry, and the joint Controller of Capital Issues goes on acceding to every application for the establishment of an industry, then it is bound to be a failure and whatever powers that you may exercise under this Act will be nullified by the acts of the Controller who may indiscriminately give permission for more and more factories to come up. There. fore, what I would suggest is that every policy of the Government in every department must be dovetailed. Unless it is a co-ordinated policy, a concerted policy, a policy which takes into consideration all aspects and conditions in this country, any little power that you may take and in whatever manner you may exercise it--even the most vehement exponent of such a policy will admit by itself it will not cure our ills, and as I have indicated already it may land us in a bigger mess than what we are in already.

Therefore, Sir, although I give my full support to this Bill I must impress upon the Government that this Bill by itself cannot do anything. It may do something worse. Unless the Government comes out with a comprehensive legislation whose main objective and

main aim is for a completely planned economy, it will not be possible for us to see that the industrial field in this country is properly regulated and properly developed so that we may, in the shortest possible day, look back and be proud of the achievements so far as the industrial field is concerned.

SHRI B. R. DUBE (Orissa): Sir, I welcome this Bill as a whole but I have got certain objections to provisions made in some clauses, mean to certain penal and procedural provisions in connection with the trial.

Now so far as the proposed section 25 is concerned, it is very necessary because as a lawyer I have experienced the difficulties arising from the absence of the provision made hereunder, so far as the delegation of power to the State Government is concerned, in the Essential Supplies (Temporary Powers) Act, as in that Act there was no provision for the officers of the State to give directions themselves and even if any act was done under the direction of the State officers the offenders were escaping openly. They won't be able to do so because there is now the provision in section 25(2) according to which any power exercisable by a State Government can also be exercised by any officer or authority subordinate to that State Government.

Now I shall deal with section 27. Formerly the provision was that without the sanction of the Central Government no prosecution could launched but according to the proposed new section 27 on a report writing of the facts constituting the offence made by a person who is a public servant as defined in section 21 of the Indian Penal Code, it can be done. This is an improvement so to say.

Now so far as the proposed section 28 is concerned I have great objection to its incorporation in the Act for the reason that the burden of proving that he has not contravened any order under Section 18G is put on the person prosecuted. My submission is that

this is against the principle of jurisprudence, under which a person is taken to be innocent unless the conполед But here in these and that it is presumed provis ed is being prosecuted that 1 to cirloir rot 18G h Č presumed to be guilty unless the contrary is proved by him I submit, Sir, that provision is derogatory to the principle of criminal law So I subni Sir that this provision should there The ordinary principle er n l la s should find a place the Bill itself

SHRI DU (Madias)

The hon friend

the Es nital Supplies (Temporary

Provisions) Act and the Supplies and

Prices of Goods Act where the burden

of proving the guilt of the accused

does not lie upon the prosecution but

It falls upon the accused to prove that

he is innocent

SHRI P R DUBE Maybe that what was not there in the shall Act is sought to be put in here i the proposed section 28 according to which the burden .qt proof of innocence is put on the accus-Therefore my objection and I say that such a provision should not be Of course, I have not put necessary in an amendment to this effect but I feel that it will be doing an injustice to the accused who will be tried for contravention of the provisions section 18G

Then I come to the proposed section 2001 and I object to the summary way of duling with the offences and meting out punishment. The punishment provided is to the extent of six months imprisonment and Rs 5 000 In the orginal Act we do not find such a punishment Summary pro edure may be all right in case of impri onment of three months only but net in a case where the offender shall be punishable with imprisonment which may extend to six months or with fine which may extend to Rs 5000 or with both and in the case of a continuing continuous to han

additional fine in the

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submit Sir that ordinarily under section 260 three months' imprisonm nt is the punishment But here there is 110 1 ion for imprisonment for n per oc ionths and a fine of Rs 5 000 1 j t that this is a very stringent punishment, Sr, there are t) procedures one is the summons (1) are n tenther is warrant procedure summons pro-, 117 person is nt for a period 115 whereas under warrant procedure the imprisonment is for more than six months But in a sum mary procedure the bare statement 1 taken down and no opportunity is given for cross-examination as in warrant procedure where there are three stages for cross-examination Under a summary procedure merely the substance of the statement is taken down and the accused is not in a position to nd himself properly and he is not) tion 1 (10ss-examine suitably v silm soion. Sir is that in such c is where the punishment goes to the extent of six months' imprisonment and a fine of Rs 5 000, the adoption of summary procedure s very stringent I submit that this is a very drastic provision

Then I come to section 29A of the amending Bill It says "Notwithstanding anything contained in section 32 of the Code of Criminal Procedure lobe in hill be lay ful for any Magistrate of the first class and for Presidency Magistrate to pr tence of fine exceeding one thousand rupees on any person convicted any offence under this Act" Ordinarily if t is necessary to impose a fine exceeding Rs 1000 the case will have to be transferred to a Magistrate who ha got powers under section 30 of the Criminal Procedure Code or have to be committed to the Sessions Court for trial So my submission is that these penal provisions are very strin-Whi at amoting to [Shri B R Dube]

develop and regulate industries when we are taking up such a matter, it is not desirable that we should adopt such stringent provisions and I appeal to the hon Minister in charge to take into consideration the suggestions 1 have made I realise that I have not put touth any amendment but for the sake of equity and good government I submit that the hon Minister should take into consideration my suggestion and delete these clauses so summary proceedings and special powers regarding fines are concerned

Shri RAJENDRA PRATAP SINHA (Bihar) Mr Deputy Chairman, Sir the industries have a definite role nour planned economy. They have to come up to certain standards of efficiency and production and have to work in a planned manner according to the pattern set out in the Plan.

Now Sir in the year 1951, Government brought forth this legislationthe Industries (Development and Regulation) Act with the principal object of enabling it to implement the policy of development and regulation of industries along the lines recommended by the Planning Commission under this Act the major instrument was the institution of Development Councils which were to function in a manner to bring the industries to conform with the development pattern set out in the Plan This idea of Development Councils Sir was borrowed from the UK Act of 1947 The entire composition and function of the Development Councils was taken from that Act of UK Now Sir we find that the UK experiment has completely The hon Minister has himself failed stated in his opening speech that in the country in which these Councils were first started they have not had smooth sailing and out of a number of Councils started only two remained out of which one was almost in process of being extinguished So Sir only one Development namely the Cotton Board, has so far succeeded in England But there are special reasons for its success This

Board was in existence long before the 1947 Act came into operation, under a different statute and under a different name Therefore Sir I submit that the Cotton Board cannot be a correct criterion for judging the success of the Development Councils experiment in the United Kingdom The ch ef causes Sir for the failure of the Development Councils in the UK may be summed up as follows. The very idea of the Development Councils of statutory nature has not yet found favour with the industries Then, Sir, the manner of their composition that is to say, nomination of the concerned interestsemployers, employees and also of the general public-has not been favoured either by the employers or the employees who look upon these nominated members as not being responsible to them Then, Sir, as I said the industrialists have not viewed Development Councils with fayour and have not given their unstinted support to this idea because of their inherent dislike for governmental and outside interference In the United Kingdom the idea has now gained ground that old and established trade associations were more useful and better suited to deliver the goods than the Development Councils which merely duplicated their work Lastly, Sir the Development Councils have failed to assist the weaker units and less efficient units. because the more efficient and stronger units have not liked the idea of sharing their trade secrets with their weaker brethren which might lead to more severe competition between themselves

Now Sir an impartial study of the conditions prevailing in this country will prove that similar factors are operating here which were responsible for the failure of this experiment in the United Kingdom. The hon Minister said that they had appointed a foreign expert to advise them on the formation of Development Councils. We are not aware of the report of this foreign expert, but we take it that his advice must have been in favour of the Development Councils and therefore the two Development Councils in

this country were constituted But we would very much like that a copy of the report of this foreign expert should be placed on the Table of the House so that we may see it for ourselves To me it appears a very fantastic idea that we should go on pursuing experiments that have failed in the United Kingdom Does the Government consider that the conditions operating here are quite favourable for the growth of Development Councils although they are not England' Then, Sir are the Government aware of the recent trends in the United Kingdom? The movement there now is towards a sort of halfway house—a type of body with similar functions, but less formal and not in a statutory basis like the Joint Committees on Wool and Advisor China Clay which have been formed on a voluntary basis and not under the Act of 1947 Is it not a waste time and money if we insist on pursuing the experiment of Development Councils which we borrowed from the United Kingdom, when they have failed in the country of their origin?

Sir. the machinery of the Development Councils may have failed, but the purpose for which they were intended still remains to be implemented. The positive, the creative and the constructive role of the law, which is the most important aspect of this law, still remains to be fulfilled. Therefore, I submit that we should now strike out a new path and evolve some new machinery instead of pursuing these Development Councils in order that the situation in the industry may be met, and properly tackled.

The other aspect of this law is the regulative aspect, which has in its turn two aspects—preventive and curative. On the preventive side, the Government has started the licensing system for new industries and for expansion of existing industries so that the country's resources may be diverted in a particular manner. But, Sir, the preventive aspect does not end there. There are other steps that have

to be taken. I will give you only one example. It is common knowledge that our industries have frittered away their profits and resources Thev have not cared to set apart a portion of their profits for purposes which need greater attention than the payment of disproportionately high dividends and high managing agents' remuneration. In other countries we find that the following purposes also entitled to a share out of profits, and they are given higher priorities even to the payment of d vi-These are Remark work: replacement of machinery adoption of new techniques, improvement of productivity of labout greater amenities to Japour These are completely ignored here, and no provision is made out of the resources and profits of our industrial undertakings for these pur-To support my contention J will refer you to "The Industrial Pro-India during 1936-1944" published by the Research Department of the Federation of Indian Chambers of Commerce and Industry VI they have given trends of dividends paid, contributions to reserve funds and managing agents' remunerations, in term of percentages of net profits I will not go into the details but will vlan give you their conclusions drawn from this table -

"Our table shows that the majority of these industries have followed a policy of distributing their profits by way of dividends rather building up reserves over the greater portion of the period. It cannot also he asserted that over the whole period they have adopted a conservative policy in regard to dividend payment having regard to their postwar needs and problems. Iron and stell and cement have kept back very little of their earnings from their shareholders, for both of them have d stributed nearly 90 per cent of their profits in this manner"

Sir I consider that the Government should take immediate steps, under the powers now given to them under this Act to regulate the distribution of

profits and prevent the frittering aw of the resources of our industries which are national resources, and if its necessary they should imend the Companies Act in order to prevent these industries from frittering away their resources in this manner. Goernment should examine this point immediately and introduce such amendin relevant law as the order to prevent this

Now Sir taking the curative aspec of this law we would like to know from the Government in what manne to one ofte this law There arees of concerts i bored after. Doe ٦. t! in at consider that they will onl act emergency when ndert an Dout to collapse i ii otner important situ itions in the hite vimust act and improve the ri nager of a concern There may be efficient units and they me had the matel apparety to increase their production and thereby lower their cost but they may not have the necessary finance there may be uneconomic units which need extension. This there may ! out of date plants which need to be refore they could give optimum product on at lower cost. These cases may be there because of different re one It may be that some of the managin agents may be completely cr t mir be that the in p bi agents may not managing have enough credit in the market to raise sufficient funds to effect the changethat are desirable. In other cases there may be genuine difficulties in raising finance Then as I have pointed out there may be managing agents who may be only concerned with their remuneration and dividends and in spite of the resources that they may have they may not care to improve things Are the Government thinking of getting a survey made of all such situations and acting as the situation may demand?

The next question which arises is Wis going to manage all this? In this connection I would supn he arguments which were adhon triend Prof Ranga for the recon of a cadre of industrial and commercial services. We all know that the big business houses in this country have their own cadres of services which grow up with their They learn by experience they develop a certain amount of insight and fore 16 ht in the management of busines, We innot just do away with that and - either the private con-31.1 113tonalised concern withcidre of industrial ervices I would titely upport Prof Ranga in this 1 Government should take early steps to establish such a cadre the beginning they should take emergency i nutment from 1 C | L s houses in the 11 1) 511 115 ı) e1 10

T with all humility m la like to submit We'll my hon friend one rout Pindit K is used the question of it il it i by the Government of the 1 nm ttees in some matters In Vin to for whom I have sight egild and that the House was till labouring under the old legacy of fice rule and Government nust about Sir that the hon Minister seems to be labouring under a manne diden of sovernance He seem t propound, Sir that because there is a responsible Government there is no need for consultation and discus on. His thesis appears to always 'T k ne or remove me" But Sir I submit that that is not a correct attitude That is the very negation of parliamentary government which is based ent rely on discussion and consultation There is no question of either taking him or removing him We simply want that he should afford opportunities for ample discussion and consultation not only in this House but also outside this House and I may i to him from a comphlet which give

now the Industrial Development and Organisation Act is functioning and from where we have borrowed our own Act

I car says that no \m ice is to consult with representi g employer off is in the industry before an order is made The practice followed has been to hold preliminaiv c cussions then to SSITE at ider on which comments are nyited and finally to make the order tself in the light of these comments Each order must be approved by Parliament by affirmativa resolution so that there is opportunity for debate on each individual

I submit Sir, that the United Kingdom Government take to such elaborate method of discussion not orly inside the Parliament but outside the Pailiament They are also a responsible Government and functioning in the orbit of parliamentary democracy Nov Sir, if this House insists that opportunit es shoul? be 5 ven for ample discuss on then we are to d that we do not understand the meaning of Responsible Gover iment' Sir I submit to you that if ths is how they are functioning UK, there is no point why we should not function and operate our Acts in Thank you Sir f hon t 16.

V P T V (Bihai) Si at the 1 I g to say that I hold no → 1 ←1 dusticulists or for r I (the labour I purely speak from he w I how the public can be 1.1 and affected by this piece of legislation (Interruption) Surely the term public' is so wide that it can include any class of person even those who identify themselves with separate groups. And so I have to make it cler lov r n the public point of pec of legislation will 101 Of course the hon Minister work has not spoken about nationalisation and the other parties also have kept silent over this as modest people However whether it is nationalisation

regulation and development also heard a whisper coming from some-11 t is mu h less a regulation nd it is more a stran-1 custry I did not nril even that because there lifier nt angles from which people may be looking at things Some may say it is strangulation and some may ay it is regulation. But what struct me 1 that the Government s 1 and step by step going to-2000 wards nationalisation I would have very much welcomed nationalisation pure and simple rather than nationall-ation by driblets as t is affecting he economy of the country in some respects As we have seen, Sir, and perhaps you might have seen how the capitalists and industrial νpressed themselves, and lly Sir Si vastava va Ы that with his tears in his eyes he had come to express his views and then there was another friend who spike and about whom some remark was being made by somebody in the lobby that the industrialists do not give their support through their heart but These remarks as through their cap to whether it is the support through the can or through the heart may have some casual effect But all the same some support is given to this measure which aims at the development and regulation of industries. What I fear is that there should be no need of being afra d of the word nationalisation' and when I thought over this it reminded me of the story of a king who got a beautiful parrot and entrusted it to his Ministers and servants to take care of it and at the same time told Mind you if any of you cane them to me to report that the parrot is dead then it will not be all well with that person and that person will be hanged" After a few days even in spite of good care that they took about the parrot the parrot expired who was going to report about it to the king? At last a Minister came and told him to the king p rrot 15 lying in the cage with 145 and feet stretched with hands

or not there may be a disputa-over

[Shri K B Lall]

eyes sunk and mouth wide open After hearing this description the king asked the Minister Do you mean to say that the purious dead? Minister replied, No Sir it is what So here also we find the you said same thing The nationalisation coming in driblets But when we embark upon nationalisation, should be very careful and we should take note of the responsibility nationalisation also

Not only here but in regard to good many other things the Government try to lay their hands but they do not take full responsibility somebody said it looks as though they do this more to at shy their powerhunger rather than with any idea of helping the industry of helping the cause of the country If they try to lay then hands on many things and fight shy all the time of the consequines of such action, then they become open to the charge made If you si ply put your hands on everything without caring for the consequences the people are left to shed their tears while this nationalisation by driblets merrily goes on Here they do not seem to have foreseen how the people engaged in the industry would affected. As I have already stated I have not scrutinised each section, and I am not going to suggest like a lawyer that a comma should be placed here or a full stop should be placed there Nor have I tabled any amendment There is no point in giving notice of amendments when we see that this Hone cannot have its way even on constitutional issues and any measures which come here after being passed by the other House are bound to go through here in spite of any talk However I want to place before the Government that in the operation of this **B**ill as they say it is not nationalisation it is not strangulation it is regulation and development industries that is sought and so we should see how the provisions will affect the persons who are engaged in industry and the penal clauses that are contained here can give no sense of confidence to the people who are engaged in industry No amount polishing the Act can remedy the psychological effect that is there ire seeing that this stands in the way of capital formation against nvesting their money in industry If people have got money, they want to conceal it and keep it to themselves, as they do not know when even bank balances will be nationalised when they will be told "You do not require so much money You do not require so many houses you do not require so much of capital" Actual' / there is a war on already between capitalism and nationalisation and ct course the party which is not in power now and which is aspiring to come into power is finding that their pur pose is being served by such Acts by which those who are engaged in business are being harassed. They are already feeling in their heart of hearts that this pio es i only helping their design

11 1 17

SIRI B GUPTA Whose?

SHRI K B LALL They are very happy that this situation is being created Personally I am a believer in Mahatma Gandhis way of think-ing

SHRI B GUPTA So are they!

SHRI K B LALL If we want to mould society on Gandhian lines we must be very careful before we put our hands on anything and if we do like this we would only fall into the trip of the party there. Of course we are surrounded on all sides from the ideology that is coming from the West, industrialisation nationalisation, the ideology of materialist relations.

SHRI B GUPTA Will the hon Member kindly explain what is meant by materialisation?

Shri K B LALL Gandhiji taught us that he could take the wind out of the sail of these Marxists by shaping

our society on the lines of the Communism that is preached in our philoso phy in the Gita which was so dear to Gandhiji If we believe in theory of trusteeship of Gandhiji if we really want to mould society on those lines, then we must fight this materialist Communism that is coming from the West If we want to establish that equality of mankind which was so dear to Gandhiji we must not follow the path and methods of tre Westerners in regulating our industry in making so many laws and in coming over the neck of the industrialists and imally liquidating them. Before we idopt the methods of the Westerners which they apply in strangulating the o-called private enterprise in strangulating the industries that are in the hands of private enterprise when they feel that private enterprise is enem of society and is leading to its destruction then we should be careful to see whether we want to follow the path chalked out for us by Gandhin or tho emethods If we follow those Western methods blindly we will be only falling into the frap of the partythere

SHRI B GUPIA Are they all book as to fall into booky traps?

SHIIK B LALL I thought you will surely come with a compliment to the Govern not and congratulate them but I find that you are never satisfied with anything done by the Government 1 don't hold an brief for the industrial I have the least knowledge of a w industr and am leat expected to espouse the case of this or that industry but industries as a whole in the country the capital is a whole in the country and how they should be regulated or controlled-the are the concerns of every man whether he is a learner or a big industrialist as they affect all and when you tread on the path that takes you away from your own ideology then it is surely a thing for everyone of us to think but I am not one of those who feel dissatisfied with or am jealous at the wealth in the hand of any particular man or the business community but I really feel that the money-hunger or the wealth

hunger on their part is surely digging their grave This is a problem for the Government and for the people This has roused the people also but how to checkmate the over-greediness the industrialists who are managing the industries of the country? Their way of life is surely a thing of jealousy for those who are the have-nots a that is generating a feeling of animos: The greediness on t against them part of some industrialists and capita in whose hands the wealth it accumulated or who have become t custodians of the wealth of the count and the way in which they are sper ing money over their own luxur nave surch given grounds for atta b those who are under the influer of the Wistern philosophy of Comm is it and in a would even shoot the down if they come to power and th will contront these people with fate that the family of the Czar n in Russia

311 B RATH Have you a scorner for the Czar?

SHRY IN B I AT L At least I nev thought that there should be su brutality on the part of men wheth he is a Communist, or a Socialist 1 i li philos i II don t k lic * that in a promitive ar trea ing we should confront the people w. that fate Of course, they are make and they are unely guil mıstak I teel that the capitalists are maki themselves the target of attack from all sides but those who are the cus dians of Mahatma Gandhi's philosop and teachings should not fall into t crip of the philosophy coining from t West and confront the people that fate Of course it is on the ground that the Government has tak up the question of regulation of inditries so that they may be changi the course of events in course of the but whether that will change the couof the country or it will fall at t industry itself is the question I. afraid the way in which the regulati has been taken up and with all the clauses and halters-will help the carry on the big industries in t

[Shri K B Lall]

Perhaps we don't take ratural war into account how the capitalists and the industrialists feel in their hearts I don't know whether it will come within the scope of this Bill Instead of bringing about such regulations and such methods or halters round then necks there should be some other rictiod to bring them to their proper senses and also regulate the industries properly because it is admitted on all $c\Omega_{\sigma}$ hands—and even Government which has brought about this Bill, are convinced and they also feel in their heart of hearts that all at once the nationalisation of industry would not be possible by them and they will not be able to carry it out There have been arguments placed before Government from the side of the industrialists that private enterprise cannot flourish by such laws like this Government also feel that they cannot the men with such incentive

uts-

sand that the persons engaged 1!1 business know how to run it not the men in office or with technical qualifications who may be invited by the Public Services Commission for running of industries to carry on these industries. The indusiv cannot be cairied on in that tashion neut is also conscious of this fact that ou people trained in these industries carnit carry on with that sincerity, with that ability with which even in Russia they have carried on their in districs. After all they are ousinessmen and they only know Pounds Shillings and Pence They, have other feelings Even God has dispensed with and there is no other sentiment with them and even in our country businessmen-the, bania class of people I dont cast any aspersion on them-they know the business and they have got the insight and foresight of pusiness Because then very culture and sanskar is in that way they know they can apply their mind and energy in bringing the busines to a proper 'evel put a man who has no get that a isiness tradition in his find of in his community man

who has the tradition of service in The 'amily cannot be a good business par and everybody should agree with t A servant who has always got his own paid salary, his own allowances and his own pleacure and comfort is the least man to make any sacrifi e for the sake of his industry businessman has to sacrifice traditional ly. He earns and also spends for the business. He knows when he has to apply his mind and how he has apply it how much energy he has put and how much of hardship he h > to take upon himself They have built up a tradition The servants class cannot build up a tradition of business The Westerners have been brought in the tradition of Pounds, Shillings and Pence and nothing else and they attach very little value even to family life their tanuly consists of husband wite and we ininer children and not even father o prother or anybody els

en couries her in our ountry there is anger

1

SHPI B GUPTA But you are going to rick in the Coronat on procession

Shrick B LALL In our country of note of each down to that cording up till now. So we have to built up our on traditions and not wals into this pith and I am afraid if we walk that path now we will lose our own deal go our tradition, our philosophy of life that our Mahatma taught us. As a warn ng I am aving the words and Asubmit that although we support this Bill these points hat I have referred to should be taken into consideration before we walk into be taken of our friends in opposition.

SHRI B GUPTA The parlour will disappear at the sight of you

Shall kack GEORGE (Travantore-Cochin). Sir the hon Minister for Commerce and Industry was trying to paint a rosy picture of the tuture industrial development of our country through the implementation of this measure. But as far as I am concerned, he was unable to convince me

The object of this Bill is to implement the industrial policy of the Government. In the words of the Planning Commission itself the Industrial Development and Regulation Act of 195 s designed to enable the Government to carry out its industrial policy. And what is this industrial policy of the Government? The Planning Commission says what it is. I do not want to quote the whole passage here. It

e in the Commission's report known to the Members of this House. It says that the essence of that policy is to establish strict control over the private sector of our industry. But I think this control goes far beand it goe to the extent king all the powers into the hands it the Government and I wish to make t clear that we do not support this policy of the Government, by which they exercise such control over the rivate ector of our industry at this ackward stage of our industrial deve-At the same time I want to lopment make it clear that we do not mean that Government should not have any control whatsoever at all. In fact, our complaint today is that Governi mt is not controlling the industries properly and with a view to safeguard the national interests the interests of con mices and the interests the producers But my point is that a this back vaid tage of our industrial/devolopminate the control contemplated by this measure is not conducive to the industrialisation of our country Although I do not ragree with many things, that Dr. Srivastava said the other day. I feel that he rightly stressed the point that it is neither po sible not ideas id for Government to implement this Act at this stage I am not with him when he says that there should be no control at all. The provisions contained in the original Act or in this Bill can be understood only in the light of the industrial niner that is cone parsued by this Government. Sir, what is the policy that the Government has been following up till now in the matter of in-

at development? It is still, I should say, one of imperial preference, to whatever name or manner you may

call it. I am sure some hon. Members . Il object to my calling it imperial preference. They may call it different names, but the fact remains it is imperial preference. An amation of our tariff Acts and at tariff policy will show that twenty indestrics of national importance are given imperial preference and I wonder pow under these conditions one can nose to develop our own industries here. I would like to give a few instances to show how our own industria' ventures are being sque zed out of existence because of foreign competition under this very process the Government, I mean this policy of imperial preference. I would like to take first the case of the soda ash in listindustrata entid 1 . V Kingdom enjoys preferential tariff. Il a sailt is fat there is so much of rpore into the country that our industrial concerns are always forced to work below installed capacity. In 1951-52 our Government allowed 85 000 tons to be imported of which 65,000 tons was from the United Kingdom. \ll the same we should not forget that em own requirement is much below our own capacity which is only 54,000 tons. Next I take the case of iron and steel woodscrew Hill ilen there is a preference, and the result is that we are producing only to the extent of one-third of our capacity and that to me account of large-sale nnports. Though our capacity is 2,000 this Coverage allowed 2,700 tens to be imported in one year, that is to say, in 1951-52 when our actual rechement v '500 tons. Other industries in - industry, the pencil industry, they all show the same thing. I will be able to cite many more instances to show how on acconst of our preferent all faril to and the United Kinedom Junown a serous inde tries are languishing and even dving out. This shows that the present policy of the Government does not help the development of our industries and the industrialisation of our country The industrialisation of our country is not possible as long as our Government's policy is what it is today.

[Shri K. C. George.]

Now, what about the tariff protection given to the industries? Here also the real protection is given to foreign concerns. It is a fact that 50 per cent. of the capital invested in India belongs to foreigners and the so-called protection is really working only in favour of these foreign industrialists, or those working with Indian label only. What The result is the same is the result? as that of imperial preference. This is the result of the policy of favouring and patronising foreign capital. The cycle industry is an instance in point. The Sen-Raleigh concern established in Calcutta, the Hercules concern established in Madras speak loudly against the future development of our indigenous cycle industry. Government recently allowed the Parker Company to establish a concern here and this also shows how our small industries like fountain pen ink are thrown to the mercies of foreign concerns. I also understand that as recently as 1952 after this Act came into existence. Government have allowed the Duniop Company to open a belting concern in Calcutta to the disadvantage and ruin of the existing concerns there. The industrial policy of the Government being what it is, as I have already pointed out, namely, one of favouring the foreign capitalist as against the indigenous ones, I am afraid this Act also will be used in the same direction and for the same end. The greater powers that are now placed in the hands of the Government, the provision for licensing, for registration and the revocation of registration etc., etc. are such that they may at any time be used against the unfavoured indigenous industries in our country.

Sir, if that is the fate of industries, what about the consumers? It is argued that section 18G is meant to safeguard the interests of the consumers. I do not want to read the whole section here because it has already been cited. An examination of it shows, Sir, that it confers very wide powers on the Government to act in favour of the consumers if the Government really wants to. I have no doubt about that at all but, is it due to lack of sufficient

powers, I ask, that the Government in the past was not interfering in favour of the consuming public? No. The Essential Supplies Act, the Prices of Goods Act, were already on the Statute Book but they did not work and they did not work in favour of the consumers. So, it is not a question of having more powers in the hands of Government. It is a question of the policy itself; it is a question of the attitude of the Government. The industrial policy of Government being what it is today, what is most likely to happen is that these provisions also will be used against indigenous industries and in favour of foreign industrialists in the name of protecting the interests of the consumers. There is another provision; in the name of regulating the supply and distribution, the Government can ask any industry to close down or cut down production and the natural result will be ruin of those industries and unemployment for workers with no benefit for the consumers, if not the burden of high prices. Sir, under this policy of Government, our market has become a speculative market; blackmarketing has become the order of the day. Did the Government make use of the Essential Supplies Act and the Prices of Goods Act to save the people, I ask" I say that it has not done that. The present Bill is also going to have the same fate in the hands of this Government as far as the consumers are concerned. What is going to happen, Sir, is that the indigenous industries will be steam-rolled in the name of consumers. This is my fear and apprehension.

Now, what about the producers, the working classes? The policy pursued by the Government towards the working classes does not give us the assurance that this Bill is going to help them; in fact, it speaks otherwise. The policy of the Government has been and still is one of consciously suppressing them, to help the employers, to cut their wages and to retrench them and to increase their workload in the name of rationalisation of industries. policy of the Government is to throw the whole burden of the economic crisis resulting from their pro-imperialistic industrial policy on the consumers and the workers and since that is the policy the provisions of section 2 of this Bill will be another instrument I am afraid, to be used against workers and not for the development of our industry. Sit, I shall cite some very recent instances to show how the policy pursued by the Government is not in keeping with the avowed object of this Bill and how, for safeguarding foreign interests our own Government is prepared to sacrifice the interests of our own people and our working classes

On April 12, the Madras white bosses suddenly closed down the tram services there which, it should not be forgotten is an essential service and a concern which employs more than 2.000 workers

MR DEPUTY CHAIRMAN It is not an industry Mr George

SHRI K C GEORGE I am illustrating the policy of Government towards the working class. This is a Bill according to the hon Minister to help the consumers and the workers also

MR DEPUTY CHAIRMAN In industrial concerns Madras Tramway is not an industry. Please confine yourself to the Bill

SHRIK C GEORGE It is only as an instance that I want to bring to the notice of the Government to show how it is pursuing a particular policy with regard to the working class The Government did not generally raise its little finger though nearly 2.000 workers and the public were concerned The interests of thousands of the public were no concern to Government and though it has started a case now it has not utilised existing law against them I would even ask why did not the Preventive Detention Act work against them, which is used always against the Opposition? It is therefore not a question of having more powers in the hands of Government to safeguard the interests of industrialists or of the consumers or of the working classes. I will cite another instance. In Visakhapatnam re-

cently 813 workers of the Hindustan Supposed has e been summarily sacked as a measure of retrenchment einment did not have any money to pay to these workers but the four French experts in the Shipvard continue to be paid Rs 3 lakhs retienchment policy of the Government does not affect them at all Government have enough money to pay huse sums of the order of Rs 10 lakhs to the French firm of Naval Engineers and it is only for the workers that the Government cannot find money is taking place in one of the most important industries of this country and a most vital industry

Again, Sir 2000 workers of the Cooper Engineering Works at Satara have been locked out. The managements savs that engines are lying unsold. I admit that it may be a fact but who is responsible for this accumulation? It is none but our own Government. The policy of our Government is to import engines from Britain and America into this country resulting in the ruin of our industry and the employees being thrown our of employment.

Sir these are only some of the instances to show how the industria policy of our Government is going to work under the Five Year Plan and how our industries and the consumers and workers alike are all made victims of the pro-imperialist policy of the Government If they are at all serious about the industrial development of our country, a Bill of this type is not going to be useful unless and until they alter their industrial policy basically Is the Government prepared to accept a policy which really helps the indigenous industry a policy that at the same time safeguards the interests of consumers and producers? In that case it is not a Bill like this which airogateto itself all powers that would be necessary but one that would really control the industry for the common good of the country but such a policy will demand of the Government to abolish imperial preference and confiscate all British capital It will demand of the Government to ban import |Shri K. C. George.]

of all industrial goods which are produced by indigenous industries profitably to meet our demand. Sir, today during the question hour it has been brought out that the Government is not prepared to do this in spite of the far that the hon. Minister had made nent in the other House. So, Alv shows what the policy of ment is. I should say, Sir, se Government should control the joints and lix the prices of com-· .ng capa-.1 be one that the Government rages for the workers. Without taking these steps—and others that are necessary to raise the purchas-

Without taking these steps—and others that are necessary to raise the purchasing powers of the vast masses of our people—it is moonshine to think, I should say, of any industrialisation of the country. It is no use trying to hoodwink people with this sort of legislation. I would rather say, Sir, that it is because the Government is not prepared to do these things and others that I have already mentioned, that they are in need of such a Bill as this.

Sir. before I conclude, I should like to point out that the Concernment is not serious about implementing the provisions of this Bill. Some of the hon. Members of this House have already raised this question. The Five Year Plan contemplates the immediate setting up-I should say the word 'immediate' is important-of Development Councils for seven industries. paragraph in the Planning Commission's Report reads like this: "Development Councils along these lines are to be set up immediately for seven industries, namely, heavy chemicals (acid) and fertilisers, heavy chemicals (alkali), paper including newsprint and paper board, leather and leather goods, bicycles and parts thereof, glass and ceramics, and internal combustion engines and power-driven pumps". Now strangely enough, Sir, the word 'immediately' has been given the goby and it has no significance at all.

and they propose to establish more after gaining some more experience and after carefully watching the working of these Councils. I am not surprised at this, Sir, because we never believe that this Plan is going to be monstv In fact I have hat the Plan is a planless Plan and as such any legislation undertaken to implement that Plan is bound to have the very same effect which we are experiencing now. The hon. Minister stated the other day, Sir, that the original decision was to establish six Development Councils but the portion that I have already cited now savs that it was seven. Am I to underwand that the hon. Minister has decided to go back on the decision of the Planaing Commission itself or is it only a simple error? From the way it is being implemented. Sir, I am inclined mk that the former is the case. Sir, - how things are going on under our Five Year Plan and it is bound to be such as long as the Government is not prepared to change its industrial policy basically. I am sure development and regulation of our industry is not going to be achieved by this Act as long as the Government pursues its present policy.

Sir. before I close I want to make one thing clear. It is not all the provisions of this Bill that I oppose but the policy of the Government that would make it impossible to implement it in the real interests of our country and of the people at large If the Government changes its policy many of the provisions of this Bill could be made use of, if not, the old order will continue and this Bill will serve no good to our people. With these words, Sir, I conclude.

(acid) and fertilisers, heavy chemicals (alkali), paper including newsprint and paper board, leather and leather goods, bicycles and parts thereof, glass and ceramics, and internal combustion engines and power-driven pumps". Now strangely enough, Sir, the word 'immediately' has been given the goby and it has no significance at all. The hon. Minister says that they have to succeed as a welfare government we have to see that there is set up only two Development Councils.

of industry and in the sector of agriculture which are the two sectors of primary concern in promoting social While conceding, Sir, that controlled economy is the essence of our social welfare Government and that controlled economy is necessary to promote social welfare, we have to examina Sir, how far nationalisation of our industries is practicable in one country and in the circumstances how far it will achieve the object for which we are going to adopt it. It is not as if we can nationalise the industries here by a stroke of the pen If we can expropriate all the industrial ownetoday, all the industrial establishmen's today and can take control of the managements then possibly one an say that we can nationalise. But can we do it under the Constitution? Su if we have to take over full control of the industries including ownership of indusing we have to comply with article 31 of the Constitution. In any case of expropriation for public pu poses we have to compensate owners of those interests in a just Well Sir, by any ordinary manner estimate of the industrial capital investment of the country today we have to compute it at not less than 1300 crores of rupees Is the Government in a position today to pay back the 1300 crores to the industrial concerns -I mean to the owners of these concerns? We are not It may be argued that we need not pay in cash all these Rs. 1,300 crores and that we may pay it in the shape of bonds spread over, say, ten years, twenty years or thirty mears Even supposing, Sir. it is possible, then should we not have resources to run those industrial concerns? These resources are of various kinds have to need working capital We cannot run industries simply because we have taken them over. We have to maintain them and meet the running expenditure, buy raw materials and all that We cannot do so on credit have to pay for them. So Sir, in order to maintain these industries in a running condition we need at least ten times the capital investment that we have in the country today Where can we cover that amount? That is another difficulty And the third difficulty is, Sir, that we need the requisite personnel to run those industries. It is a well-known fact that we are technically deficient. We have several hundreds of joint stock concerns in India today in which no special technical skill is involved. Even here it has to be said that we have not been very Most of the joint stock successful companies either have not succeeded according to our expectations or have completely failed That is because this is a new thing in our social life have not had the requisite experience and we are not in the position of a country like England where the people have business instincts and have good business methods and there is a corporate way of doing business. But this is new to us and we have to gain experience Of course, we are making good progress. In a question of taking over all the industrial concerns by the Government, it is a problem, Sir, for the Government to consider whether command the requisite personnel even to merely administer. I am speaking at this stage of merely administering the industrial concerns technical assistance techniap cai On the point of technical skill it must be admitted that we have had recourse to foreign countries for getting technicians We have had al! fort of technicians from foreign counand even in respect of those national concerns which we are working today we have had to get foreign experts and we have entrusted to foreign concerns the management of most of these concerns because we ourselve could not not the oun the personnel

AN HON MEMBER' Question

Shri GOVINDA REDDY: Well, it is a fact. For the National Instruments Factory and the Telephone Factory and then for the Machine Tool Factory and for all these things we have indented foreign technical concerns for managing them. That being the case it is worth while to examine the question whether, if we were to nationalise, we could command the requisite national technical personnel and even supposing that we could do all these, are we

[Shri Govinda Reddy.]

in a position. Sir. to exploit our national resources? It is not a question of being satisfied with a number of industries we have today. In fact the industrial field is exploited only to a very limited extent. We have of course vast national resources and they have to be exploited if national wealth is to be increased and in order to do that can we today find the capital. technical personnel to exploit the unexploited resources of the country and develop them in order to increase the production of national wealth? I can say without fear of contradiction. Sir. that we are not in that position today. And taking all these factors into consideration Government should be absolved of the blame that while it is committed to nationalisation, it is unwilling, it is hesitating and it is avoiding it and so on. This is not true. Sir. Government have made the best attempt possible. In fact, the blame on the Government is that they are planning too much to control the industries. I am sure. Sir. some of those representatives of big industries here. if they are asked, they will say: "We have not got any initiative left with us. Your taxation takes away much of our profits and so we have nothing left for us. There is so much of control on our undertakings that we find it not worth our while to run them." So, in fact, the charge on Government is that there is too much of control on industries. Although that charge cannot be sustained, it must be said that a cursory look at the original Act and the amendment that is now sought to be made shows that Government have adequate powers to control industries. Sir, if we want our industrial resources to be directed properly and to be conducted in a manner as to increase national welfare, then no more powers than those which are now sought are necessary for Government. It is not a question of widening these powers. My point is, it is a question of putting these powers to effective use.

Well Sir, looking at the Schedule, we see that most of the scheduled industries are protected industries. Government have a plan about these pro-

tected industries. They have accorded protection to them to develop. Looking at these protected industries, let us see how far this Act has been applied to them. Well. Sir. as we can see today most of the articles that are produced for consumption are not articles which are supplied by the manufacturing concerns in the right spirit. have spurious articles in the market. In items 14, 15, 22, 25, 27 and 29 in which I have some experience. I find that we are not getting articles of a satisfactory standard. Let us take electric motors. I must say that all these scheduled industries are industries which have to face very severe competition from foreign countries. Of course, I should have expected that anybody who could lav hands on the production of electric motors would do well. But to my surprise I found that those who had purchased, out of patriotic motives. motors produced in India, had found them to have failed. Either there is something wrong in the lining or the wiring.....

SHRI RAJAGOPAL NAIDU: Certainly not; my experience is different.

SHRI GOVINDA REDDY: I do not say all the motors are like that, but some concerns are producing very defective ones.

SHRI RAJAGOPAL NAIDU: They are far more efficient than those of many foreign firms.

(Interruption by Shri B. Gupta.)

SHRI GOVINDA REDDY: Some areequally efficient while some are equally defective. In heavy chemicals there is mixture. In pharmaceuticals and drugs, we find that spurious articles are coming up. Anybody who uses Neem toothpaste or any Indian toothpaste could find that an oily black thing is mixed up with it. I have had much experience of buying these things and I am sure several friends must have had also. In fact, if this Act is applied and if there is active machinery to look after production and to keep up the quality then these spurious things will not be coming up. In vegetable oils we have complaints: in batteries we have complaints. I do not mean to say that all these industries are to be discouraged because they are bringing out defective articles My point is that there should be no complaint about the quality of these We have power to regulate the quality to regulate the production and to occ that pice of these ait cles are kept in such a way that they do not injure the public interest and that they do not affect the consumer All these powers can be used not only in order to improve these industries but also in order to encourage the development of these industries

I would like to make an observation with regard to another point—that is with regard to the powers taken by the amending Bill and also in the original Act for taking over the management of Indian companies One point was made by the hon Mr Paiikh and another from Member that we would not do well to take over so much power when we take over the management of these concerns The hon Dr Srivastava went to the extent of saying | that it would be impracticable for Government to take over and that Government would not be able to manage them if they took them over I do not agree with him at all If there are difficulties in management for the owner himself then certainly the same difficulties are there for the Government as well Simply because Government takes them and entrusts them to a particular body of persons or a managing agency it does not mean that all those difficulties have increas-The only point to be considered is whether Government will be able to command the requisite experience in order to run these industries. I think Government will be in a position to do And Government takes over only when they fail to observe or comply with the directions issued by Government under the Act If those people do not comply with the directions of Government then of course Government will take over but that would be as a last resort With regard to taking over the powers of Directors that nower also is perfectly justified You cannot run a joint stock company

without having control of the management and vou cannot have a full control o' the management of a joint stock company unless you are in a position to control the Directors and also to have your own Directors. So to that extent the sharholders must lose their rights. The shareholders cannot have their own Directors the Government will have to have their own Directors.

The other point I wanted to make was about the managing agents said that managing agency alone will lead to success of a commercial concern and not a managing director Sir on this point I have some experience I should say that mana inc agents, if they are well experienced and if they are concerns with standing and social position will run the concerns with success but in the very nature of things managing agents will have almost autonomous powers over the Although the Board of company Directors will be there still the day to day management rests on the managing agents If the managing agents want to exploit a joint stock concern for their own ends they can do so There will be very little control left with the shareholders or the Directors to check in any practical manner the greed of the managing agents should say that it the managing agents could succeed the Managing Director who has technical experience of iunning the company can as well succeed So it is not as if the managing agents alone should be there if our join' stock concerns are to succeed

reference Development With to Councils I find they have adequate But I do not know only one is said to have succeeded I should say that if these powers are exercised by these Development Councils, they will be able to regulate the industries There is some sort of duality in the Central Advisory Council and the Development Council I would suggest to Government to explore the possibility of having one body to 1egulate the industries According to the Act Development Council have to submit their reports to Advisory Councils The Central Advi-

Shii Govinda Reddy l sory Council does not take any action It is 'he Government that takes action If the Government should take action about the Development Councils mech that it is only the Government that would look into the details of the working of the industrial concerns to w hich that Development Council applie If that is so what is the position of the Central Advisory Council? I cannot make it out In any case it seems to be quite unnecosary either a proper co-ordination nould be brought about between hese two bodies investing the Contral Advisory Courc with more powers of regulation o one of them should be abolished and the other should be retained

With these few suggestions I give my support to the Bill

SHPI KISHEN CHA^D (Hyder-Mr Deputy Chairman, we are discussing a very important Bill When we are considering this Bill we hould concentrate all our attention on the economic consequence of this Bill to this country. The original idea of an Industries Development and Regulation Act was all right to a certain extent But I am afraid the same cannot be said of this amending Bill which is giving too much power to the Government to interfere in industry think that the economic experts know only two types of ecomony—either the nationalised industrial economy or the policy of laissez faire a capitalist economy with complete lack of control There is no halfway house I find that this Industries Development and Regulation Act is entering into a very controversial field and indeed a very, difficult field It is almost an urcharted sea and we are undertaking regu-1ation which, instead of benefiting our economy ray completely ruin it

In a capit ist economy of a laisse-faire economy it is the rule of the survival of the fittest. It is efficiency and price compet tion that determines the success of any concern. If the management is bad, the concern goes down. The shareholders keep a watch on it. On the other hand, in a nationalised industry in a plann's economy, the

Government thinks of the total requirements of the coun'ry and considers how many concerns are required to produce an particular good * C (in the a1 101 navin, regard to the easy availability of the raw material. But in this Bill we are not following either of the two economies; we are just trying to impose some sort of regulation on the industries as they exist at present Therefore, I submit that this type of regulation instead of improving our economy a oing to go against any kind of regura pro is

12 NOON

We generaly follow what is done in the United Kin-dom after an 1 € 11 inte val of tew Th re was sımılar Industri Dev lopment and Regulation Act in the United 1947 Kingdom in and therefore we must also have a similar law in our country If we look into their experience of the working of this Act, what fnd? I have a pamphlet issued nning body of UK that out of the four Development Councils set up in Britain only one has been successful As regards the future it says that there is no likelihood of any Development Councils being established Without comparing the conditions in the two countries we simply imitate what they do the United Kingdom industry is highly organi ed on arge scale our country w stage and small We co not w nt ? scale indu ti ly organised large scale indusing And yet we follow the nules and compared to lations that have been adopted in the United Kingdom Some big industries in our country may have abu ed thei Just because some few inposition dustries have abused their position and indulged in anti-national activities we should not for that reason introduce this type of Industries Developmen' and Regulation Act-

I adm t that the managing agence system has been the curse of our country is it has been the curse of all industries. Mr. Parikh and several other Members have tried to pay glowns tributes to the managing agency

But it is a fact that the managing agency system has not permitted the development of an industrial civil service class in our country The managing agents work in their own families and in family groups and they have managed to run industries fairly but not to the maximum stan-In a family, the dard of efficiency young children, as they grow up in the environment of the particular industry, gain some knowledge of managing that industry, but not being fully qualified, they cannot introduce the newest and latest methods of progress into the industry So the industries which are under the managing agency system at present are continuing to But if we had taken proper steps say, 30 or 40 years ago, to replace the managing agency system by managing directors and other highly qualified managers and created a class of induscivil servants, oui industries would have been in a much better condition today Just now, due to this managing agency system we do not have that class A change will have to be made some day, and the sooner it is made the better Therefore, if the hon Minister utilises his powers under this Act in curbing the powers of the managing agents, it will be all to the good But there are so many clauses in this amending Bill that I suppose his attention will hardly be focussed on the managing agency system

One hon Member has pointed out how the foreign firms are having a stranglehold on the economy of our Shri C G K Reddy has country pointed out that in 1939 the economic and industrial life of Calcutta was dominated by the European and British But he has also depicted that in 1952 the picture is much worse the domination has increased and it is going on increasing every day He has quoted the case of soap and said that 70 per cent of the soap industry is controlled by one foreign firm The other day another hon Member quoted the case of the match industry and said that one foreign firm was controlling 80 per cent of this industry That means, in the field (f soap, only 30 per cent is left open for our nationals, and in the field of matches only 20 per cent. During the war years, due to the demand of the market, there had been a growth of factories manufacturing these two articles. I am giving here only two examples—soap and matches What is the Government going to do under this Industries Development and Regulation Act? If these indigenous industries which carried on production during the war are encouraged to produce to their maximum capacity, in the soap industry alone they can fully satisfy the internal demand. And yet they have got only a 30 per cent field for them What is the hon Minister going to do in this situation? going to ask or force these foreign firms to bring down their production from 70 per cent to 30 per cent and leave 70 per cent field to the Indian industry for making soap? Or is he going to keep one or two or three or four of them and ask the rest of them to close down? These are, Sir, the immediate problems before the hon Minister

Now, under the original Act the small-scale industries were exempted from the operation of the Act That is. all industries with a capital of Rs 1 lakh or less were exempted from the operation of this Act Now that clause is sought to be deleted That means that every factory every industry in the country is going to apply for registration While introducing the Bill the hon Minister stated that thousands of applications have been received and he has not been able to register them It only shows that either this Bill will be effective by neglecting all smallscale industries and not registering them or if this Bill is fully brought into operation, it will be such a big task that our Government will not be able to cope with it And, therefore, Sir what is the point in introducing that type of amendment which is going to negative the very purpose of this Bill?

Then again Sir, in this amending Bill if we look to the definition of 'new articles', we find that it is going to operate against the interests

[Shi K shen Chil] of the indigenous industries The Government is not going to permit the introduction of any new trade mark etc without due registration The delay that occurs in obtaining this type of sanction, is very well-The net result will be that known the expansion of Indian industries and vill be retarded Indian companies and all encouragement will be shown to foreign firms

Again, Sir, it is sought to introduce Price price -control control very good thing, bu' it has to be type of market imposed in certain conditions The price control in seller's market is a valv good thing because the consumer is at the mercy of the seller The seller holds up the goods and goes on increasing its price and at that moment if the Government steps in, it is a step in the But in a buver's "ight direction market when the goods are stocked up in the shops and when there i paucity of purchasers in such market if we have place control it s detrimental to our national eco-The price control in uch a nomy market is only going to curtail proguction and when the production is curtailed naturally the piece goes up and therefore it is going to affect the consumer adversely

Su under another clause inscrin, sub-sections 18A to 18F the Government has taken the power to take over any industry which is not unning properly In this connection Sir I may point out the e perience of the Hyderabad State where there is an Industrial Trust Fund which tried in the past to take over several concerns with very adverse effects There had been concerns which were losing money and the Government of Hyderabad took them over and sunk lakhs and lakhs of rupees without doing any benefit or to the general to the concerns public or to the labouring class suppose there are similar experiences in other States also What is then the purpose of the Government taking over a losing concern? If the Government entrusts a losing concern to a managing agency or a managing director, then as long as the managing igency or the managing director is not enforced to have a stake in the oncern, he will just borrow money on the assets of the company and go on squandering away the money. The net result will be that the poor owners of that concei n will lose everything and the nation will not benefit thereby Therefore ıf an undertaking is to be entrusted to any managing agency, the Ge should impose a condition ıt least 20 per cent of the share capital be taken up by the new managing agency or the managing director so 'hat there is some stake of the managing agency in the concern and they feel that if the concern is run at a oss they will also lose some port on of their money Otherwise if there is no stake of the managing ascrits n any concern it is goin, to it the ruin of that industry. It has been our general experience that in the management of an industry which is running at a loss the interests of abour are not properly safeguarded They are the greatest sufferers in any such bad management of the unlei-And therefore I suggest that takıng when the industrial concern i trusted to a managing agency the Government should see are fully s fenterests of labour guarded so that there may be confinuity of service and the ind actually runs

On a careful perusal of this Bill it will be found that a large number comp ete of new clauses require overhauling and amendment Ihave sent in a few amendments and vihen the occasion arises I will go nto greater details but just now suffice it to say that though I entirely agree with the spirit of the Industries (Development and Regulation) Act, I do not think the amendments pioposed in this amending Bill will help the development of industries

SHRI H P SAKSENA Mr Deputy Chairman, I rise to support the Industries (Development and Regula-

tion) Amendment Bill 1953 I look upon the measure as of heroic nature in that perhaps for the first time Government is thinking of dealing with the mismanaged and managed industrial undertakings and taking them over in the interests of At the outset, Sir, I may the public inform the House that my friends Dr Srivastava and Mr Parikh represent the vested interests and I an a humble representative of the interests known as public interests This expression "public interests" was very much troubling Dr Srivastava the other day when he wanted to put so many interpretations on that expression and those interpretations perhaps in his own favour But that is not going to happen now So far as I read the writing on the wall, industrialists will do well to have an introspection and decide once and for all that they have only as much share in the profit of their industrial undertaking as the share of each and every worker of that undertaking make my point clear, the day is not far off-and I long for it-when if in an industrial undertaking there are 4999 workers and one industrialist ie the owner of the industry the entire net profit of that undertaking after paying all dues income-tax super-tax interest on capital, provision for reserve fund, etc. if it happens to be Rs 5 lakhs it will be divided equally into five thousand shares of Rs 100 each and one share will be given to each of the 4999 workers and the same amount will be given to the industrialist also. That day is not far but no more long Sir I should like to go a step further and say that the presentday industrialists are responsible for most of the unemployment that we find today, for all the poverty and hunger that stalk the land and I warn them that unless they their ways the day is not far off when all the industrial concerns will peacefully be taken possession of by those who man them ie the labourers

Sn there was a talk about trusteeship and Gandhiji was quoted What he meant when he used the word

'trustee' was that he wanted the industrialists and the capitalists and the moneyed classes to treat themselves as the trustees of the money that was placed in their care and I invite my industrialist custody friends to let me know if there has happened any change of heart among them and if they have taken any lesson from the interpretation of trusteeship that Gandhiji gave they pursuing the policy of giving more and more share and better conditions of work for those on whose labour they have been fattening for such a long time

My humble submission to those friends who sit on the opposite benches is that taking into consideration the interests of the country as a whole, of which I hope they are also proud, they should discourage as far possible that one fatal thing in industrial matters which is known 'strike'

Here I may make a digression, Sir, and point out that when I went through the Select Committee's report on this Industries (Development and Regulation) Amendment Bill, I found that on the first page there were 38 Members of the House of the People on that Committee, one member from this House hon the Prime Minister explained the other day that the two Houses are equally independent one is in no way dependent on the other but when such important Select Committees are formed, not one single Member is taken from this House That was as I said, by digression

So far as the Bill itself is concerned I find that there is too much of regulation and very little of development Regulation is good in its own way, but if development means only taking over those ındustrial undertakings which are not being properly managed, if it has only this restricted meaning I have no quairel but my interpretation of the 'development' is that many more industries will be established all the [Shri H. P. Saksena.]

money that the industrialists have hoarded will be forced to come out and get employed in new industrial concerns. There will be industries in each and every district and as the result of it, all the foreign industrialists will have to run away. I equally long for the day when, as my friends on the opposite side also have been insisting, no foreign industrial concern will remain in this beautiful and lovely land of ours.

SHRI B. GUPTA: Fight for the day.

SHRI H. P. SAKSENA: I work for the day. You talk about it.

I invite, Sir, your attention to section 18(f) of the Bill in which it is stated that the mismanaged industrial concerns. after having been taken over, will, after a period of 5 or 6 years, be handed back to those to whom they belonged. I don't see the fun of it. You take over an industrial concern which was being hopelessly | managed, inefficiently managed and when you set it right after spending energy and money during a period of 4 or 5 years, then it back vou return to those who mismanaged it, so that they mismanage it once again and then again there may be a necessity for you to take that concern over! This is a very ridiculous state of affairs and I could not, for the very life of me, understand the purport and the meaning of that clause 18(f). I would therefore suggest is that a sort of annuity should be fixed for that person to whom that concern belonged and the Government should in future deal directly with the shareholders.

I am glad that in section 18(b) autocratic powers are not to be exercised by those under whose charge the undertaking is placed and the Central Government shall guide and control their activities. But, Sir, it is a very great responsibility that the Central Government is taking upon its shoulders and I hope it will be efficiently and faithfully discharged.

Sir, these industrialists require the Government to render them all possible assistance and to save them from the competition of foreign undertakings. Well and good, what about their profit motive? Have thev succeeded in changing their attitude, their approach towards the make? Have they profit that they ever thought of investing this pile of money that they make out of their undertakings? They claim that they have done it with their own brain and with their own skill. All right. say to them, "I want you to share that skill of yours and that brainy power of yours with the rest of the country. You are not to put it to yourself, to keep it for your own interests, selfish and personal interests. not to be used for your sons and grand-sons but for the entire country".

This measure would have been unnecessary if the Act of 1951 had been prepared with greater care. I find, however, that this is an improved measure. There are no drafting blunders and the thing has been set in a proper manner. Now so far as the managing agency question is concerned, as has been rightly pointed out, it has been planted into our land from the West. We are not fond of this system nor am I here to accept that dictum that none else but agency system alone can take charge of these industrial undertakings. have had our own industrial undertakings. It is not necessary for Government to adopt the very same methods. Government can devise its own ways and means for looking after these industrial undertakings which they take over.

Sir, I have again and again referred to the industrialists whose greatest fault and offence is that they are making the capital shy. That is why we are handicapped. They have, by their methods of hoarding money and concealing and hiding it, made other moneyed people also so suspicious that the money which we need so badly is not coming forward for investment in the Five Year Plan and

in other measures of upliftment and progress of the land. I have given them sufficient warning and I hope they will take lessons.

SHRI B. GUPTA: But who listens?

SHRI H. P. SAKSENA: Sir, I submit that the Central Government. when it takes over any industrial undertaking, should take it over with a stout heart and deal with it in the manner in which a Government should deal with it. I do not want to go into details of the match industry, the lock industry or any other industry. What I want is that there should be an overall progress and improvement of our industrial matters and our industries should progress and flourish as the industries of the United Kingdom and the U.S.A. are progressing and flourishing. Now, we cannot do that by pious wish. We shall have to put our shoulders in order to achieve our desired end. In this matter, I invite my industrialist friends, my moneyed friends and the capitalists to have a share because now is the time and the opportunity, and this opportunity may not recur.

Shri H. C. MATHUR (Rajasthan): Mr. Deputy Chairman, I have only two points to refer to and I shall do so very briefly.

There is no denying the fact that this Industries (Development Regulation) Amendment Bill takes us very far in controlling and regulating industries, and we are definitely placing a very strong weapon of the Government. in the hands But, Sir, I wish to remind Government that it is a double-edged wea-It is a weapon which can be used to help small industries; but again, it is a weapon which can the development paralyse and ruin of the industry.

It all depends on how this weapon is used and I wish to be very clear in inviting the attention of the Government that Government has not given a good account of themselves in the past. The Ministry as well as the Secretariat have given a very bad account of themselves in conducting

the affairs of this Commerce and Industry Ministry and those two unhappy instances are still stinking. The whole public atmosphere is so and what is of prime importance is that the Government should first inspire confidence in the public mind and they should make the people feel that they will give an account of themselves in this matter. Sir, it is expected that the officers will have to play a very important part in the regulation and development of these industries and in the operation of this Bill. I might submit, Sir, that among the Government servants wehave two classes of officers: there are officers who are really honest but, we must not forget that most of the honest officers under the present set of circumstances in which they find themselves are not prepared to takeany responsibility and any risk and of officers, who are the other set inefficient corrupt and and about whom we have talked so much, are, of course, a menace. So, it falls. double on the shoulders of the Government to create a proper machinery,. a machinery not only of the honest officers but such honest officers who, will be able to take responsibility and who will be able to act. our common experience, Sir, that the Government machinery is so slack and slow that it takes them months. on end to dispose of files. It could have been tolerated in certain spheres of life but particularly in business. particularly in industry, it is the essence of things that we are very prompt and very expedient. will have to be alert and vigilant and the time factor counts so much that until and unless Government is able to have a really sound machinery apprehension that it is an honest the operation of this Bill instead of helping and stimulating industry will only damp the spirit of industrialists...

Well. Sir, the other point to which I wish to refer and to which I wish to refer, of course, with a small reluctance is this: one of the most prominent congressmen no less bigger than the Cabinet Ministers, one day told us that the big businessman.

[Shri H. C. Mathur.] is the shridest of the lot. He used to invest fully with the ruling party, with the Congress because he had the foresight and he knew that this party was a going concern. whole thing has now been reversed. He is now most beggarly in his help of the Ruling to the organisation Party and this Bill which is going to be enacted very shortly will definitely be a permanent threat to most of the businessmen to squeeze money out of them for the various funds.....

MR. DEPUTY CHAIRMAN: are making insinuations, Mr. Mathur.

SHRI H. C. MATHUR: I am not making insinuations; I am merely stating facts. I am only giving the warning that Government must take a very good care to see.....

Mr. DEPUTY CHAIRMAN: Don't make insinuations against anybody.

SHRI H. C. MATHUR: I have no such intention but I wish to be very honest and very frank in my statement that this is a serious apprehension in the minds of the people and I think it is a very serious apprehension.

SHRI B. B. SHARMA (Uttar Pradesh): Is it Iagonian honesty?

SHRI H. C. MATHUR: I do not know where the shoe pinches but my only submission is that this sort of feeling is there; there is no denying the fact and I think we should be able And rise above it. we should be able to give a very good account of ourselves and we should be able to create a sort of confidence in the minds of the industrialists that this Bill is not going to be a sort of threat but this Bill is there to stimulate and help the industry. Sir, if Government is successful in this forward step that we are taking in the development and regulation of the industry it would be really a very great thing and it is our great wish and earnest desire that the Government will make it a great success by creating confidence in the minds of the people and also in the minds of the

industrialist that the Bill is intended in the best interests of the public and I should warn the Government that they are definitely on their trial. Thank you, Sir.

Dr. Shrimati SEETA PARMANAND (Madhya Pradesh): Mr. Deputy Chairman, it might sound strange that not being an industrialist I have risen to speak on this subject. I feel, Sir, that this subject of commerce and industry also has to be viewed from the point of view of a common man, from the point of view of a real common man-be he a man or a woman not the type of common man as the hon. Member from Kanpur Dr. J. P. Srivastava said and referred to himself as being a common man. In that case, Sir, we would have to change the definition of the 'common man' and we could wish that the whole country were full of such common men of the substance the hon. Member from Kanpur Dr. Jwala Prasad Srivastava is made of.

Sir, I congratulate the Government on their having brought this Bill but I wish it had been still more comprehensive as the hon. Members Dr. J. P. Srivastava and Mr. Saksena had remarked about this amending Bill, and the 1951 Act. In respect of the 1951 Act, it was said that if Government had been more careful they could have brought out that Bill in a comprehensive manner without rushing to pass it in such a hurry and again coming now with an amending Bill. I would say same thing about this Bill because there are so many things still left to be introduced even in this Bill and I am quite sure within a short time -may be within a year-Government will be again coming forward with another Bill.

Sir, I would like to ask, here, before I go into some of the points which are more directly connected with the Bill, as to what use is the Members of the Council discussing measures of this type which particularly have been referred to Select

Committees of the other House because, Sir, the suggestions we might make here cannot possibly be incorporated in this Bill That is understood, as there is no time left for it Then one might expect, as the hon Minister for Industries, Krishnamachari, has pointed out, that Government would bear in mina the and not criticism of hon Members use all the powers it takes ordinarily except in respect of those people who are determined to commit the offences This might be so as far as the Minister responsible for introducing the concerned What guameasure is rantee is there that his successor will not make use of these powers? fact that a Minister was responsible to the Members of this House and people outside was It is necessary for this guarantee purpose Sii, that the hon Minister been here to listen to should have made and what what criticisms are The debate on questions are asked this Bill is going on for these two Minister in-charge is days but the Most probably he not present here would go through the notes made by his representative in his absence of the points nade by the Members and he would refer to them if he has the But will he have the time? time He might pos i That is a question bly be expected to go through the whole debate and see the points made Onc might as wel m the debate ask what use these notes would be from a they would be taken as different point of view from the point of view of the Secretariat Had they been able to look at the suggestions made here from the people's point of view or had they been able to understand the needs of the peo ple then Sir most of the complaints would not have that exist today I would in this conexisted at all nection mention the point made by the hon Mr J P Suvastava when he charged Government for its failure most of in not being able to run these industrial concerns, because he experience said that the necessary I would and honesty were lacking ask the hon Member from Kanpur people like him-men why he and

successful business who have been people-did not put the experience that they have gained at the disposal Government These business people should also practice the great principle of our culture, namely, leading a selfless life of vanprasthashram even in business, by not looking for then personal gain and by putting then experience at the disposal of They should heap the tne country Gevernment in running these conceins instead of twitting the Government for its failures for want of practical ousiness experience helping Government they would be able to take credit tor themselves for success in this nev venture undertake, Government have to namely, nationalising industries

I wou . a . Lu L. 11-رديب ment also, Sir, to make some effort through the Education Department and through various other means at their disposal to raise the stature not only of the common man but also of persons in their offices. who should learn to look at these thin,s from a national point of view and that way make them to put the best in them at the disposa of the country If it were to be done it would not be possible for us to bring complaints against Government personnel who are in charge of indus-It is very unfair I think to tries blame Government for the failure of various concerns, because for the ındıvıdual Mınıster howsoever capable he may be, whether he has previous experience in business or not. it will not be humanly possible to look into each and every factor that arises in various concerns, and it is for that reason that it is absolutely necessary that the officers who are entrusted with the supervision of these various concerns have to look at things from a national point of hlrow I view give the example of Japan Why has the Japanese nation within the last 70 or 90 years-and 70 years is not very long in the life of a nation-been able to come up to the standard of western countries in business? has not only reached that standard but outdone those countries

[Dr Shrimati Seeta Parmanand] should it not be possible for us, for our country, to do the same and increase the wealth of the nation? Sir, there is something lacking in the character and education of our country and that is why from the point of view of the common man, from the point of view of educationists, I would like Government-every Ministry of Government-when they deal with any nation-building programme to do things in co-ordination with education department Unless all the Ministries chalk out their plans in co-ordination and unless the basic foundation for achieving success, namely, national character, is raised, it is not possible in spite of all your plans-five year or ten year-for the country to make any progress this reason, Government should, I would suggest do one or two things They should start immediately, say, classes for salesman and teach them how to deal with their customers. how to show politeness and how to be honest towards then employers they should not do just as is happening in restaurants and other places where the bills are kept back and the money is also kept back in their pockets and thus rob the owner of his legitimate dues That is what happened in the Railway Department Catering has always been a profitable business but still in a simple Railway catering establishment Government lost Rs 70 lakhs in catering So it it absolutely necessary for the Commerce and Industries Department to start really their campaign for raising the morals of the people in different wavs They could also appeal to the people to be national-minded That will be and to buy swadeshi the only way in which things in our country should be produced purchased and consumed Even if they are not as good as foreign they can appeal to the businessmen not to take undue advantage of the short supply of superior quality goods They can and raise the prices induce the businessmen not to practhe production tise deceit in articles and cheat customers because they would be found out ultimately

and lose in the long run These are some of the ways in which Government, if they want to make their business policy a success, must tackle this problem, so that all their efforts and all their money would not go down the drain and disappointment would not result

I will now take one or two instances directly with which are connected this Bill Under this Bill Government is going to take control good thing, and, as I said, we must congratulate the Government on this method of gradual nationalisation Although Members of the opposition have criticised Government for not going far enough, we have to admit that this is a first step towards nationalisation If Government have taken all these powers with a view to raising the standard of articles and also seeing that business concerns do not go into liquidation on account of the dishonesty of those who run them Government have also taken care to see that there was no cut-throat competition these days of controlled economy. it is possible for Government to gauge the needs of the country, to see what the demand is, and then according to that, regulate and divide the supply among many concerns What happens is this Certain moneyed people find a certain busiprofitable An instance was mentioned the other day by Dr Dutt they found that in Calcutta when that the ice manufacturers were doing good business, a big ice factory was set up by Birlas-I made enquiries---who started ice manufacture in their huge factory The result is that the small ice vendor is ruined and is going out of the market Government could make it a condition calculating what the requirement was that only so much capital could be invested in a particular industry and that capital above a certain amount could be invested without the previous permission of Govern-Ιt might sound arbitrary. but if we are going to see that the small investor is not going to lose by cut-throat competition, this measure also is quite necessary

I would like to mention one thing about the denationalised character of our businessmen and high officials even in the higher stages I do not t ant to make general and sweeping remarks but I would like to give one or two instances I think one instance was given by Mi C G K Reddy about the tin-plate industry This industry is about 60 years old in our country, and during the war, as was to be expected, it got great im-Foreign concerns in this industry were given so much encouragement and so many facilities that, it would be difficult to believe that out of the 170 concerns in this trade, two concerns got 70 per cent of the quota of tin-plate distributed and only 30 per cent was left for the remaining 168 firms The result has been that, as enough quota was not given to the small indigenous firms on account of the glaningly partial treatment given to two firms, those people have lost heavily The hon Minister has come, and I would point out to him that this is a matter for enquiry and I do hope that he will that the inquire into this scandal remaining firms in this business, who for the last five or six years were not able to get an adequate quota of tinplate had to keep their factories running for only-one or two days in These were not very big a week They were people business people who had invested Rs 15 or 20 lakhs in the industry As a result these And when people have lost heavily now Government has found that they have lost heavily, they want to in-It is like giving crease their quota Sir a tonic to a man, who has been starving even of food, at a stage when he is about to die It is no use giving a tonic then Government must be quick in all such cases Government must find out which are hold back reprethe officials who and who are the sentations made officers who do not even allow the representations to reach the Ministers Ministers, when they go to that place where representations are made, must

be able to spend sufficient time and should not have the excuse that they are pressed for time and so they cannot go into the matter

Sir another thing in this tin industry is this When foreign countiles are not able to use what is called waste-waste", our Government imports it to such an extent that these firms have no other alternative except to use this waste tin This waste-waste Sir. is very harmful for making tins for food This is a very serious matter As a matter of fact ultimately Government could be held responsible for the death of people who die of ptomaine poisoning So Government has to see what type of tin is supplied and it is the duty of Government to support our small indus-Government should see that gradually foreign capitalists who in this particula industry are making a profit of about 1½ crores of rupees per year reduce their capital because it is in this type of industry. Sir that a high-scale capital is not required People with a small capital, with a lakh or two will be able to make headway and will naturally be able to reduce the problem of unemplovment

Sir I have pointed out these one or two things and I would appeal to the hon Minister on the floor of this House and to all the officers in high places that not only is it necessary for those honest people to carry on their duty as they are doing, honestly lovally. but ıt is equally then duty to Government to the people and to the nation, to bring to book in the interest of the country as a whole, those people who are responsible for creating such a situa-I would like to point out at tion this stage that there are innumerable cases and it is the duty of the Ministry of Commerce and Industry-in which naturally there is supposed to . be a greater scope for dishonesty and which can be fully used by those who have got the brains and opportunity to do so-to take courage in

[Dr. Shrimati Seeta Parmanand.] both hands and launch prosecution in five or six cases. It does not matter if the prosecution fails but it is their duty to bring some officers to book by launching cases against them and striking terror into the hearts of the other people.

Thank you, Sir.

SHRI B. GUPTA: Mr. Deputy Chairman, much has been said on this subject. It is very good that for the first time since this Parliament came into existence we have got an opportunity of discussing the policy of the Government relating to the industrial development of our country. It was quite interesting to hear the two industrialists speaking almost as if they were opposed to each other. I have in mind the hon. Mr. Parikh and hon. Mr. Srivastava. know, Sir, that when it comes to the voting, both of them will vote the If Mr. Srivastava same way. criticising the Bill, he was only trying to shake up the Government so that the Government would not use the powers it is going to invest itself with against the capitalist class, especially those at the top. If Mr. Parikh was praising the Bill, he knew very well that this measure would not at all be used against his class. Therefore, the seeming difference disappears into the background division of job in this particular I have heard on the other debate. side gentlemen, hon. gentlemen, claiming to be Gandhi-ites and speaking in the name of Gandhiji and urging upon the gentlemen who decorate the treasury benches not to fall into booby traps. They are apprehensive that by bringing in such measures probably the hon. Ministers of Cabinet rank would slide into some kind They need have subversive creed. no fear on that account. After all. we know that this Bill will be a washout in practice, because we have got the experience already of two This measure has been on vears. the Statute Book for no less than two years, and only two cases have been dealt with under this measure. Now, we know what has happened. There

has been no industrial development. There have been regulations, but these regulations existed even at the time even our British imperial bosses used to rule from Delhi, even before the Congress emerged into the footlights of the Delhi imperial palaces. Now, we are not concerned with it. We only want to know whether there has been any departure in the basic policy. Unless you have your basic policy changed, you cannot get very of these regulations. far by means We are not in principle against rules and regulations. They are required for the direction and control of our economy, but at the same time it becomes incumbent on the part of the Government when it comes forward with special legislation to convince the country that they are going to change the basic economic policy, the policy that was enunciated in April 1948, a policy that in the course of the last five years has proved to be a total failure, a policy which has created a crisis country, a policy which has aggravated the economic situation in the There is no such indicacountry. tion here that this policy would Now, Sir, regulations for changed. Directions which way? All whom? these questions are very pertinent We are living in a partiquestions. We are not living in cular reality. the air. Our economy, we know, is bound hand and foot to the imperialist economy of Great Britain. is still the old British domination in the economic life of the Some Governors and their ladies may have departed from their gubernatorial houses, but the old imperialists who came to this country and plundered our national resources are still Have you touched them? Have you got any control over them? Have you put them in straitjackets? Have you freed us from the stranglehold which these British imperialists have over the economic and social life of our country? You not. We find that in the jute industry the Englishmen trolling. I should have thought that an intelligent businessman, an Indian businessman, would

realised this, but I found Mi Parikh saying that the jute industry was in the control of the Indians I do not know where he got this information from, but I can tell him it is not so, and I can refer him to CAPITAL published by the British Chambei of Commerce which will show him that of the loom 81 per cent nearly strength of the jute industry is in the hands of 14 British Managing Agents controlling nearly 60 miles out of a total of about 112 I don't the British 1 pm. know if he reads should papers but he Gandhiji taught ıt to do well read to suppose them Ι that they things so those least might become more Swadeshi and put in more money behind the Civil especially Campaign Disobedience foreign against the the campaign They have forgotten all about goods The Minister comes and tells us something which is not true in fact Now this is the position you are to control and develop your industry, then why not go and control the jute industry, strike against Agents who throttle the Managing the industries of our country which has a monopolistic grip on our was saying Somebody industry? comes in the Constitution that the After all you have the power way to change the Constitution only, if you will have the will to do so You have got the strongest possible majority in the country on that side of the House and whenever you will within change that two minutes you can particular clause in the Constitution so that you can have all the British mills taken over in the Indian hands and thus prove your Swadeshi bona doing any of You are not fides engineering in-The these things 18 still in the dustry for instance whereas the grip of the Britishers Indian Engineering industry is going the fierce out of existence before competition of the Britishers What are you doing to control them? is no use making protestations and trythat you are ing to tell the world trying to nurse industries when those monopolists or foreign interests who

have not the good of the Indian people at heart, or those whose heart lies holding the else, are somewhere major sectors of our industry you are so minded, why not go and control and direct the major tea industries which are in the hands of the British? Why not control the tea After all here is an inındustı y⁹ austry which not only employs a million of our labour, here is ındustry which still earns you much foreign exchange, here is industry which occupies a vital spot in the economy of our country industry at the lower base is doomed to extinction The hon Minister the other day admitted in the House that about 112 tea plantation gardens have closed down and they were all of them mostly Indian—almost were Indian-whereas the British at the top are going on fine and the newspaper 'Statesman', the organ of the British business here writes that the smaller and medium gardens have no right to exist Where were you Why don't you come forward then? and try to help the smaller gardens who are not communists, who don't believe in the "Western materialism" but believe in your spiritualism and who go to temples and mosques in the same wav as you go? Why not come to the rescue of these people and take control of those industries from the hands of the British? Here is in your hand again the power Only if you will use them you can You are not dodeliver the goods Banking, insurance—I mean banking particularly foreign again in the foreign insurance—are British and you don't hands of the In the cycle or any them touch other industry wherever you look you find the heavy hand of Imperialism is bringing ruin and disaster but you, who pretend to be the friend, of India, do not care at all to save vour country because you have given your word to the Commonwealth master that you would not touch That is my conclusion Therefore I know this measure will lie in the archives of your Secretariat to be looked at the sweet will by some members of the Secretariat,

Now beyond that, by the Ministers After all what nothing will happen do we want today? We want development in particular directions and we do not want dependence of our economy on the British Why not strike against them' Take courage in both hands, go and strike out against the British monopolists Indian interests, the capitalist class are seen in Gandhi caps but they have forgotten the pledge that they once took in their relatively undegenerate days when they stood for Swadeshi and wanted to establish It is the national industry country's sacrifice that built up your Sir, today Ahmedabad cotton mills it is your duty since power has been given to you, to drive away British, to make the Indian industry prosper in the economic field you have forsworn your own pleages You do not see the right light For you the light emanates from the Court of St James That is the trobule with you But the most important point is you must make up your mind and see whither the country is going

Secondly it is not a question of just giving help to certain industries that are down and out, just on the point of going out of existence is also a question of helping those industries which are still on their feet so that they can withstand foreign competition But you are not doing that at all You have turned a deaf ear to the entreaties coming small and medium industries at your Industrial Finance Corpora-It does not bother to help the tion man The State Financial small Corporation wherever it has come into existence, has become a sort of a racket for certain politicians to get on with their political designs and mobilise support behind the Party in power Therefore, I say powers for direction and control there must be, yes that you must have but only if you use them for the development of the small industries the medium industries, the industries built up by the toil and sweat of our labour so that India may prosper You don't bother about the working classes at The working classes do come into your consideration are advised to carry on with a policy of retienchment Retrenchment and industrial development may be the logic of those people who hope flourish in a state of chaos and decay and in a decomposing situation, such cannot at all be the argument of · a reasonable and sensible man May I tell, Mr Deputy Chairman these capitalist gentlemen who are still basking in the sunshine of their prosperity, that if they pursued this policy, before long, they will have been devoured by the American and the British millionaires who are much stronger and much more pow erful than these tiny little ones

KHWAJA INAIT ULLAH (Bihai). You are not addressing the Chair

SHRI B GUPTA I am addressing the Chan and through the Chair. these Members I look at their faces for I would like to read the reaction in these little faces

Well, the hon Minister is not doing that at all He does not promise that sort of thing

SHRI R U **AGNIBHOJ** (Madhya Pradesh) Please talk about the Bill.

SHRI B GUPTA The whole scheme is understood in a very narrow and mechanical way and we now find that some behind them also criticise Of course, they will criticise it and say you do not want to utilise it for the benefit of the country the Taking advantage of present weakness they criticise it and condemn you before the country so that you will be forced to withdraw the measure or put it in the cold storage way to develop the But is that the industries of the country? I tell you, if you really want the industrial development of the country the path is very clear

KHWAJA INAIT ULLAH The Russian path.

SHRI B GUPTA I say the path is I am not asking the very clear hon gentlemen there to tread along the Communist path because they will topple over if they go on that that I tell path All them is to tread their own capitalist path but an independent capitalist path tread that path and strike against those who put barriers across it mind the British ın American capitalists and their collaborators, the collaborating multimillionaires at the top here ruption)

MP DEPUTY CHAIRMAN Order order No disturbance, please

STRI B GUPTA I will finish soon Now we hear of developing industries. But what about the market? How can you develop industries in the country if there is a crisis in the market?

If one has to produce more goods you must find customers for them The development scheme does not take that into account Ιt is not merely a question of price control You have had enough of price control but you have not thereby solved the crisis in the sales market and you have not thereby stopped the decline in the fall of the consuming power of the people Therefore, you have to create a field for industry you require is to ensure living standards for the people and to put consuming power into the hands of the people If you go the way of Mr Parikh, you will make the people more poor so that you will not have the market, the market will Therefore, it is essential shiinking that you should so direct your industries or develop your industries that in the process of development people get the consuming power in their hands, the workers are well paid and the peasantry are in a position to buy things that are produced in the industries that is what you have to take into account

You have got an economist in Shii Chintaman Deshmukh who is supposed to be the master mind of the

Congress economy and who has trotted out his fantastic theory of mixed We know, Sir, this mixed economy economy is only a mixture of deceit and pretensions After all, mixed economy is essentially a monopolist economy in which the Imperialist has a superior voice Therefore, it is no use telling us about mixed economy You may try this thing and fascinate Prof Ranga who sits here He says he is fascinated by the mixed economy

SHRI H P SAKSENA Why are vou pointing your finger towards me?

SHRI B GUPTA We are disgusted with this mixed economy business After all, it is the biggest hoax that Shri Chintaman Deshmukh is trying to put across the country Forget about all this sort of rubbish and nonsense and face the reality reality is that you have to strike your own path and strike against those forces that are coming in the way of development of our industrial economy

KHWAJA INAIT ULLAH Like vou who are coming in the way

SHRI B GUPTA You will never understanding such things because it is beyond you but try to listen if only for amusement's sake, I trying to reach out to those gentlemen there The Minister seems to have some understanding, distorted understanding of some economic Even so I would like to theories submit a few things so that some day he may realise that he is being led up the garden path by his economic theories which are false and Therefore Sir I would pernicious beg of them, if they really want to get anything, if they want to get people's co-operation, to use this measure immediately in the direction in which this should be used should try to use this for the development of the industries and not for pleasing either Mr Parikh or Mr Jwala Prasad Srivastava have been placated enough and five [Shri B Gupta]

years of that mutual admiration and adulation has produced the greatest disaster India is facing today. Turn away from them, look to our side take counsel from us and try to develop a new policy, a re-orientation in your policy is what is called for. Without this re-orientation all these measures are but moonshine and moonshine only

With these words, Sii, I finish my speech.

Mr DEPUTY CHAIRMAN The hon Minister.

THE MINISTER FOR COMMERCE (SHRI D P KARMARKAR) May we continue the next day?

MR DEPUTY CHAIRMAN You start, we have still three minutes more

THE MINISTER FOR COMMERCE (SHRI D P KARMARKAR) Mr Deputy Chairman, the ground that has been travelled during the course of the discussion has been really extensive Matters pertaining to this Bill directly as also matters which may have been discussed more relevantly on some other measure have been introduced during the course of the discussion

Sir, properly speaking there have been two or three remarks which may have been really ignored for the purpose of this Bill. The point made out by the last speaker has been put earlier also by other speakers, namely the point of

nationalisation To my mind, it looked as if the question as to how tai toreign enterprise should be permitted in the economic development of the country in the present condiextraneous for the tions is wholly purposes of this Bıll There are two issues now one is taking industry as it exists today in what best manner it could be dealt with in the economic interests of the country, there is the other issue when we consider the industry operating within the confines of the country is also relevant but on some other occasion to consider in what manner and to what extent foreign interests should be affected with a view I think, strengthen our economy Sir it is not very wise, of course it may serve some purpose, Members try to oppose everything saying everything that can be said, relevantly or irrelevantly, about any measures that the Government might bring.

KHWAJ4 INAIT ULLAH Thev do not understand it

Shri D P KARMARKAR I think I will be a little more charitable to them, they understand and still do it

MR DEPUTY CHAIRMAN Ti e hon Minister may continue tomorrow The House stands adjourned till 8-15 tomorrow

The Council then adjourned till a quarter past eight of the Clock on Tuesday the 12th May 1953

Editor of Debates, Rajya Sabha Secretarian